BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 392/2022

IN THE MATTER OF:

Prasoon Pant & Anr. .... Petitioner

Versus

Union of India & Ors. ....Respondents

AND IN THE MATTER

Samridhi Grand Avenue

(Promoter – Samridhi Realty Homes Pvt. Ltd.) ....Respondent

NDOH: 29.04.2024

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(MADHUR DHINGRA/HARLEEN KAUR)
AMS ASSOCIATES
COUNSEL FOR THE RESPONDENT NO.42
J-35, BASEMENT, LAJPAT NAGAR-III
NEW DELHI-110024
MOBILE NO.9999467283

place - New Delhi
Dated - 06-04-2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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Samridhi Grand Avenue

(Promoter – Samridhi Realty Homes Pvt. Ltd.) ....Respondent

NDOH: 29.04.2024

REPLY FOR AND ON BEHALF OF RESPONDENT NO. 42 SAMRIDHI REALTY HOMES PVT. (SAMRIDHI GRAND AVENUE)LTD. IN THE ABOVE CAPTIONED MATTER

MOST RESPECTFULLY SHOWETH:

1. That the answering Respondent is filing the present reply in view of the directions passed by this Hon'ble National Green Tribunal vide its order dated 20.03.2024 in the above-captioned matter, wherein it has been directed that any respondent in the aforesaid Original Application may file their Reply within a period of two weeks from the date of Order i.e. 20.03.2024 The relevant portion of the aforesaid order has been stated hereunder:

   "1. Learned Counsel appearing for some Respondents have stated that they have not filed reply though they could not dispute that enough time was granted to file reply. However,

they prays as a last opportunity, a short time to file response before the matter is heard finally.

Looking to the facts and circumstances of case, we allow, as a last opportunity, two weeks and not more time to file reply to all such respondents who have not yet filed their responses by e-mail at judicial ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF"

2. That the present Original Application under reply, pertains to the grievance raised by the Petitioner, against alleged illegal extraction of groundwater by the builders for their respective projects including the present Respondent herein namely Samridhi Realty Homes Pvt. Ltd who had undertaken a project namely *Samridhi Grand Avenue* and was initially arrayed as Respondent No. 46.

3. That in view of the contentions raised by the Petitioner, this Hon'ble Tribunal vide its order dated 05.07.2022 was directed to constitute a Joint Committee of CPCB, State PCB and District Magistrate, Noida to verify and furnish an action taken report in the matter within two months. Further, it was directed by this Hon'ble Tribunal that if any adverse material is found by the said Committee, the affected parties may be put to notice of these proceedings and a copy of the Report be furnished to the said parties for their Response.

4. That in terms of the directions passed by this Hon'ble Tribunal, the Joint Committee filed its initial report dated 07.10.2022 before this Hon'ble Tribunal after having conducted the field verification for 33 group housing

projects out of which the Joint Committee found that 25 projects have installed borewell. It was further prayed that inspection of remaining group housing projects were pending. It is noteworthy to mention here that till this stage no inspection was carried out at the answering Respondents project site being *Samridhi Grand Avenue* by the Joint Committee.

5. That thereafter, the matter was heard on 15.11.2022 wherein this Hon'ble Tribunal directed for the sealing of all illegal operating bore wells and recovery of interim/floor level compensation of 0.5% of the project cost from the Project Proponents for the illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. The Joint Committee was further directed to consider the data and view point of the Project Proponents', if any filed. Further, the Report of status of compliance was also directed to be filed by the UP State PCB.

6. That accordingly, the UPPCB filed its compliance report on 15.05.2023 on behalf of the Joint Committee, in terms of the directions passed by this Hon'ble Tribunal dated 15.11.2022 wherein it had observed that out of remaining 30 projects (from the total 63 projects), 16 were illegally drawing groundwater totalling to 41 projects identified as illegally extracting groundwater. The Joint Committee issued notices to all the defaulting units and imposed interim compensation totalling to about Rs. 76 crores on 38 builders. In this regard it is submitted the Compliance Report dated 15.05.2023 filed by UPPCB, states that they had carried out the inspection

Samridhi Grand Avenue on 19.12.2022 and found that no Borewell has been installed *Samridhi Grand Avenue* and the Project stands completed.

7. That thereafter, a Supplementary Compliance report dated 30.06.2023 was filed wherein the final compensation for the 41 defaulting projects was calculated by the Joint Committee. The final compensation levied were only for 38 out of 41 defaulting projects which totalled to about Rs. 230 cr. It is imperative to mention here that the answering Respondent has not been named in the final list of 41 defaulters and as such no show cause has been issued upon the answering Respondent.

Therefore a bare perusal of the Joint Committee Report dated 07.10.2022, Compliance Report 15.05.2023, Supplementary Compliance Report dated 30.06.2023 and the Status Report dated 18.03.2024 filed on record, it is evident that no illegal borewell has been installed in the project of the answering Respondent namely *Samridhi Grand Avenue* plot no. GH09D, Sector TechZone IV. Greater Noida West, Gautam Budh Nagar and as such answering Respondent has not been named in the final list of 41 defaulters as a result of which no show cause has been issued upon the answering Respondent. Therefore the answering Respondent has not committed any illegality and has not illegally extracted ground water as has been alleged by the Petitioner and as such the name of the answering Respondent be deleted from the array of Parties

PRELIMINARY SUBMISSION

8. That *Samridhi Grand Avenue* ('**Project**') is a residential housing project situated at Plot No. G.H – 09-D, Sector-TECHZONE-IV, Greater Noida constructed on the Plot admeasuring 27,989 sq. meters ('**Plot**') by Samridhi Realty Homes Pvt. Ltd.

9. That Samridhi Realty Homes Pvt. Ltd. is a Private Limited Company, incorporated under the provisions of the Companies Act, having its registered offices at 438, Bhartendu Harish Chandra Marg, Jagriti Enclave, Anand Vihar, Delhi, 110092. That the answering Respondent is inter-alia involved in the business of construction and development of group housing projects. The present reply is being filed by the Answering Respondent through its authorised representative namely Shri Anurag Agarwal who has been duly authorized by the answering Respondent Company vide its Board Resolution dated 19.03.2024 to file the instant reply and has been further authorized to sign and verify papers, swear affidavits, engage counsel, and do all other things that may be necessitated for the peaceful pursuit of the matter. A copy of the Board Resolution dated 19.03.2024 in favour of Shri Anurag Agarwal is annexed herewith and marked as **Annexure-R/1**.

10. That the answering Respondent was leased the said Plot by GNIDA vide Lease Deed 17.06.2013. A copy of Lease Deed dated 17.06.2013 is annexed herewith and marked as **Annexure-R/2**.

11. That subsequent to the said Lease Deed the answering Respondent got the Plans sanctioned from the competent authority and commenced construction of the said group housing project which got admittedly completed in the year 2018 as is also stated in the Compliance Report 15.05.2023. In this regard is submitted that the entire construction activity has been carried out strictly in accordance / compliance with/ of all applicable laws and guidelines including environment laws. It is pertinent to mention herein that in accordance with the new guidelines of the government whereby the usage of groundwater for construction had been prohibited; the Respondent Company only used Sewage Treated Water or STP water from the Noida for the construction of its said Project transported through *Sushma Yadav* Water Supplier. The same is evident from the Certified Ledger of such Water Supplier containing the Invoices raised and the payments received thereunder which is annexed herewith and marked as **Annexure-R/3**.

12. That, after the construction of the group housing was completed and all required / necessary certificates were obtained by the answering Respondent company, in order to meet the demand of water required for the residents who were shifting in the said Project, answering Respondent company started purchasing water from the Greater Noida Authority and has been making regular payments against the same. The *Builder Residential Water Charges Cum Payment Intimation* dated 29.12.2023 issued by Noida to the answering Respondent along with Payment receipts are annexed herewith and marked as **Annexure-R/4**.

13. Hence, in view of the aforesaid it is humbly submitted that the Respondent Company has purchased STP water for the construction of the group housing project from the NOIDA Authority and has never extracted any groundwater illegally. Further, it is humbly submitted that the respondent company has not extracted any groundwater illegally to meet the water demand of the residents of its group housing project but the respondent company has been purchasing water from the authority.

Para Wise Reply

I-II That the contents of para I to II being legal need no reply.

II. That the content of Para III so far as they are legal need no reply. It is however submitted that the Respondent company has not extracted ground water illegally as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

1. That the contents of Para 1 pertain to the details of the applicants or petitioners and as such need no reply. However the Applicants may be out to strict proof of the same.

2. That the contents of Para 2 pertain to the details of the applicants or petitioners and as such need no reply.

However the Applicants may be out to strict proof of the same. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

3. That the contents of Para 3 so far as contrary to the record are incorrect and hence denied. It is denied that the answering Respondent has extracted ground as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

4. That the contents of Para 4 so far as contrary to the record are incorrect and hence denied. It is denied that the answering Respondent has extracted ground as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

5. That the contents of Para 5 so far as contrary to the record are incorrect and hence denied. It is denied that the answering Respondent has extracted ground as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

6. That the contents of Para 6 so far as contrary to the record are incorrect and hence denied. It is denied that the answering Respondent has extracted ground as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

7. That the contents of Para 7 so far as contrary to the record are incorrect and hence denied. It is denied that the answering Respondent has extracted ground as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

8. That the contents of Para 8 so far as contrary to the record are incorrect and hence denied. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

9. That the contents of Para 9 so far as contrary to the record are incorrect and hence denied. It is denied that the answering Respondent has extracted ground as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

10. That the contents of Para 10 so far as contrary to the record are incorrect and hence denied.

11. That the contents of Para 11 so far as contrary to the record are incorrect and hence denied. It is denied that the answering Respondent has extracted ground as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

12. That the contents of Para 12 so far as contrary to the record are incorrect and hence denied. It is denied that the answering Respondent has extracted ground as alleged. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

13. That the contents of Para 13 need no reply. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

14. That the contents of Para 14 need no reply. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

15. That the contents of Para 15 need no reply. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

16. That the contents of Para 16 need no reply. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

17. That the contents of Para 17 so far as contrary to the record are incorrect and hence denied. It is however submitted that the answering Respondent has not extracted ground illegally. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

18. That the contents of Para 18 being legal need no reply.

19. That the contents of Para 19 being legal need no reply. It is however submitted that the answering Respondent has not extracted ground illegally. In this regard the content of the foregoing paras may be read as part and parcel to the present reply and the same are not being repeated herein for the sake of brevity. Contrary assertions of any are denied.

20. That the contents of Para 20 need no reply.

21. That the contents of Para 21 need no reply.

22. The contents of paragraphs 22 to 32 under the heading of "GROUNDS" are vehemently denied in their entirety due to the absence of any allegations pertaining to illegal water extraction against the answering respondent. Moreover, even as per the Reports submitted by Joint Committee and answering Respondent has not committed any illegality of extracting ground water. Furthermore, it is submitted that the Respondent Company has never engaged in the illegal extraction of groundwater. The details of water procurement for various purposes by the answering Respondent have been filed on record in the preceding paragraphs of the preliminary submission.

23. That the contents of the "limitation" clause do not deem any reply.

24. The contents of the "prayer" clause are deemed irrelevant, inaccurate, and incorrect, and therefore are denied in their entirety.

PRAYER

In light of the foregoing facts and circumstances, it is respectfully prayed that the present proceedings against the Respondent herein be terminated in the interest of justice. Additionally, this Hon'ble National Green Tribunal may kindly be pleased to issue such other orders or further orders as it deems fit and proper in the context of the case. For this act of kindness, the humble respondent, as duty-bound, shall ever pray.

For Samridhi Realty Homes Pvt. Ltd.

Director/Authorised Signatory RESPONDENT

NEW DELHI

DATED: 06-04-2024 THROUGH

(MADHUR DHINGRA/HARLEEN KAUR)

AMS ASSOCIATES

COUNSEL FOR THE RESPONDENT NO.42

J-35, BASEMENT, LAJPAT NAGAR-III

NEW DELHI-110024

MOBILE NO.9999467283

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Samridhi Grand Avenue

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AFFIDAVIT

I, Shri Anurag Agarwal, S/o Pramod Kumar Agarwal, R/o L-513, Gali No.7, Shani Bazar Road, Sangam Vihar, Deoli, South Delhi-110062, aged about 36 years, duly authorized representative of the respondent company, do hereby solemnly affirm, depose and declare as under:

1. I state that the deponent is the duly appointed Authorized Representative of the respondent company vide Board Resolution dated 19.03.2024 and is well conversant with the facts and circumstances of the case and is competent to sign, verify file, depose, etc. in the above captioned matter on behalf of the complainant company vide this affidavit in evidence.

I state that I have read and understood the contents of the accompanying reply, which has been drafted by my counsel under instructions.

3. That the contents herein are true and correct to the best of my knowledge and belief based on the records maintained by me, and that nothing material has been concealed therefrom.

NOTARY SHAKUNTALA DELHI Reg. No. 22807 Dt. Exp. 23/07/2024 GOVT. OF INDIA

For Samridhi Realty Homes Pvt. Ltd.

Director/Authorised Signatory

DEPONENT

VERIFICATION: 06 MAR 2024

Verified at New Delhi on this the day of 06TH April 2024,that the contents of the above affidavit are true and correct to the best of my knowledge and belief based on records maintained by me, and that nothing material has been concealed therefrom.

06 MAR 2024

DEPONENT

For Samridhi Realty Homes Pvt. Ltd.

Director/Authorised Signatory

Identified the deponent who has signed/put in my presence.

NOTARY SHAHJAHAN Reg. No. 4669 DL.Exp. 26/11/2024 GOVT. OF INDIA

Notary Public

16

SAMRIDHI
YOUR PROSPERITY

SAMRIDHI REALTY HOMES PVT. LTD.

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF SAMRIDHI REALTY HOMES PRIVATE LIMITED IN THEIR MEETING HELD ON TUESDAY, 19TH DAY OF MARCH, 2024 ON 11:00 AM AT ITS REGISTRED OFFICE AT 438, JAGRITI ENCLAVE, NEW DELHI - 110092

AUTHORISATION TO MR. ANURAG AGARWAL

"**RESOLVED THAT** the consent of the Board of Directors of the Company be and is hereby accorded to authorize MR. ANURAG AGARWAL to represent the Company in legal proceedings initiated before the Hon'ble National Green Tribunal, New Delhi.

RESOLVED FURTHER THAT MR. ANURAG AGARWAL, be and is hereby authorised to file and/or to defend the Company under the applicable law before the competent Court, Tribunal, Authorities or Forums including any Appellate Tribunal for and on behalf of the Company as and when required to give effect to the above resolution;

RESOLVED FURTHER THAT MR. ANURAG AGARWAL, be and is hereby authorised to engage any Advocate/Solicitors/Consultants and to submit Vakalatnama, statements, documents, evidences, declarations, etc. before the appropriate Authorities/Court and/or the Police Authorities for and on behalf of the Company as and when required and to enter into any compromise, settlement of case they may consider appropriate in the interest of the Company."

CERTIFIED TRUE COPY
FOR SAMRIDHI REALTY HOMES PRIVATE LIMITED

For Samridhi Realty Homes Pvt. Ltd.

Director/Authorised Signatory

DINESH KUMAR GUPTA
MANAGING DIRECTOR
DIN: 01303034

Corporate & Registered Office : 438, Jagriti Enclave, New Delhi - 110092, India
Ph: +91-11-22145552 | CIN : U70200DL2013PTC249066
info.samridhi@samridhirealty.com • www.samridhigroup.co.in

14744/13

भारतीय गैर न्यायिक

भारत

बीस रुपये Rs.20

रु.20




IA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH 22AA 186035

(11)

Sub-Lease Deed

Stamp Duty Paid in Cash Certificate in favour of M/S SAMRIDHI REALTY HOMES PVT. LTD. 207 Sai Chamber, 783, D B Gupta Road Karol Bagh Delhi
In Pursuance of the order of the Collector No. MEMO Dated 23/5/13 Passed under section 10-A of the Stamp Act. It is certified that an amount of Rs. 31487625=00 Rs. Three Crore Fourteen Lacs Eighty Seven (in words Rs. Thousand Six Hundred twenty Five only) has been Paid in Cash as stamp Duty in Respect of this instrument in the State Bank of India/ Treasury/Sub Treasury of NOIDA by Challan No. 50900 Dated 22-05-13 a Copy of Which is annexed herewith.

Date 28/05/13

Officer-in-Charge
Treasury
Gautam Budh Nagar
28/05/13

For Amrapali Dream Valley Pvt. Ltd.

Manager (Builders)
Greater Noida Indl. Dev. Authority

Director/Authorised Signatory

For Samridhi Realty Homes Private Limited

Authorised Signatory / Director

M/s Samridhi Reality Homes Pvt Ltd
Delhi

नं. 40 रू. ..... में शामिल किया गया।

28 MAY 2013

रोकड़िया
कोषागार गौतम बुद्ध नगर

SUB LEASE DEED

MARKET VALUE	Rs. 62,97,52,500/-
AREA OF PLOT	27989.00 sq.mtr.
TOTAL COST OF PLOT– (As per allotment rate)	Rs. 32,32,72,950/-
PLOT NO. :	**DV-GH-09D Sector- Techzone-IV, Greater Noida**
STAMP DUTY	Rs. 3,14,87,650/-

THIS SUB LEASE DEED is made at Greater Noida on this **17th** day of **JUNE, 2013.**

BY AND BETWEEN

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY, a body corporate constituted under Section 3 of the Uttar Pradesh Industrial Area Development Act, 1976 (U.P. Act No.6 of 1976) (hereinaftrer referred to as the LESSOR) which expression shall unless the context does not so admit include its successors and assigns of the FIRST PART

AND

M/s. **AMRAPALI DREAM VALLEY PRIVATE LIMITED** a company duly incorporated under the Indian Companies Act, 1956 and having its registered office at **307, 3RD Floor, Nipun Tower, Karkardooma, Community Centre, Delhi-110092** through its authorised signatory Mr. Suresh Chandra Sharma S/o. Mr. N.P. Sharma R/o. B-153, Ram Prastha, Ghaziabad-201011 U.P. duly authorised by its Board of Directors vide Resolution dated 07.05.2013 (hereafter referred to as the Developers/Lessee) which expression shall unless it be repugnant to the context of meaning thereof, mean and include its successors and assigns of the SECOND PART.

AND

M/s. SAMRIDHI REALTY HOMES PVT. LTD., a company incorporated under the Companies Act 1956 and having its registered office at 207, Sai Chamber, 783, D.B. Gupta Road, Karolbagh, New Delhi-110005 through its authorised signatory / Director Mr. Dinesh Kumar Gupta S/o. Mr. Bodu Ram R/o. 156, Vigyan Vihar, Delhi-110092 duly authorised by its Board of Directors vide Resolution dated 03.05.2013 (hereinaftered referred to as the SUB-LESSEE) which expression shall unless it be repugnant to the context of meaning thereof, mean and include its successors and assigns of the THIRD PART.

WHEREAS

a) The Authority invited bids under its Scheme Code BRS-03/2010 for allotment of various plots, including Plot No.GH-09, Sector-Techzone-IV, Greater Noida District Gautam Budh Nagar (Uttar Pradesh) for development of Large Group Housing Builders Plot.

Manager (Builders) Greater Noida Authority	Amrapali Dream Valley Pvt. Ltd.	M/s. Samridhi Realty Homes Pvt. Ltd.
LESSOR	LESSEE	SUB-LESSEE

उप पट्टा विलेख (90 वर्ष)

प्रतिफल	मालियत	ओसत वार्षिक किराया	फीस रजिस्ट्री	नकल व प्रति शुल्क	योग	शब्द लगभग
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मै0 समृद्धि रियल्टी होम्स प्रा0लि0 द्वारा दिनेश कुमार गुप्ता

पुत्र श्री बोधू राम

व्यवसाय नौकरी

निवासी स्थायी 156 विज्ञान विहार दिल्ली-110092

अस्थायी पता 156 विज्ञान विहार दिल्ली-110092

ने यह लेखपत्र इस कार्यालय में दिनांक 17/6/2013 समय 1:36PM

बजे निबन्धन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

(तेज सिंह यादव)

उपनिबन्धक सदर

गौतमबुद्धनगर

17/6/2013

निष्पादन लेखपत्र वाद सुनने व समझने मजमून व प्राप्त धनराशि रू. प्रलेखानुसार उक्त

पट्टा दाता

श्री संजीव कुमार शर्मा

प्रतिनिधि ग्रे0नौ0ओ0वि0प्रा0 द्वारा विवेक गोयल

प्र0सं0

पुत्र श्री

पुत्र/पत्नी श्री पेशा नौकरी

पट्टा गृहीता

मै0 समृद्धि रियल्टी होम्स प्रा0लि0 द्वारा दिनेश कुमार गुप्ता

पुत्र श्री बोधू राम

पेशा नौकरी

निवासी 156 विज्ञान विहार दिल्ली-110092

मै0 आमृपाली ड्रीमवैली प्रा0लि0 द्वारा सुरेश चन्द्र शर्मा

पुत्र श्री एन0पी0 शर्मा

पेशा नौकरी

निवासी बी-153 राम प्रस्था गाजियाबाद

उ0प्र0-201011

b) The Lessee herein was the successful bidder for Plot No.GH-09, Sector-Techzone-IV, Greater Noida, District Gautam Budh Nagar, Uttar Pradesh admeasuring 354298 square metres.

c) The allotment letter / bid document / brochure provides that the Developers shall get the Lease Deed of the said plot executed in its own name for a period of 90 (Ninety) years from the date of its execution.

d) The Authority as a Lessor vide Lease Deed dated 25-02-2011 duly registered with the Sub Registrar, Gautam Budh Nagar, Greater Noida, Uttar Pradesh registered in Book No.1 Jild No.8049 Page No. 1 to 30 document No. 3267 demised the said plot for a period of 90 years from the date of its execution in favour of the Lessee (hereinafter referred to as the Lease Deed) as the Lessee on certain terms and conditions, inter-alia, to develop and / or construct and thereafter transfer the developed plots / flats / units in the following manners –

- After the approval of the lay-out plan from the authority, the Lessee is transferring lease hold rights to Sub-Lessee through this sub lease deed as internal development work such as internal-roads, sewerage, drainage, culverts, water-supply, electricity distribution/ transmission lines, street-lighting, etc. in that area is in progress.
- The Lessee is executing sub lease deed in favour of Sub-lessee.
- On execution of this sub-lease deed, the sub-lessee will be bound to comply with the provisions of payment of proportionate share of lease premium, lease rent and all other charges payable to the Authority in the proportionate share of the land area so sublet.
- The sub-lessee shall have to follow and fully implement the group housing project on this **allotted/sub-leased Plot no. DV-GH-09D of GH-09, Sector-Techzone-IV, Greater Noida admeasuring 27989 sq.m.,** all the terms and conditions of allotment and lease deed executed by the lessor in favour of Lessee. Any default on the part of such sub-Lessee to fully implement the terms and conditions of the lease deed or scheme shall not be automatically considered as default of the Lessee. The Authority/Lessor shall be entitled to take any action against the sub-Lessee as has been mentioned in the scheme brochure and lease deed including cancellation of the sub-lease and forfeiture of the premium etc. as per the terms and conditions of the Brochure/bid document/lease deed.
- The layout plan of Developers / Lessee has been approved vide Lessor's letter dated 13.06.2011. The Lessee has started internal development work such as internal roads, sewerage, drainage, culverts, water-supply, electricity distribution/ transmission lines, street lighting etc.
- As per approved Layout Plan / Master Plan the Builders Residential/ Group Housing plot, Lessee has further allotted Group Housing Plot No. **DV-GH-09D, Sector- Techzone-IV, Area 27989.00 square metres** in the Project

Manager (Builders) Greater Noida Authority	Amrapali Dream Valley Pvt. Ltd.	M/s. Samridhi Realty Homes Pvt. Ltd.
LESSOR	LESSEE	SUB-LESSEE

ने निष्पादन स्वीकार किया ।

जिनकी पहचान श्री संजय शर्मा

पुत्र श्री स्व0 एच0आर0 शर्मा

पेशा

निवासी 418 जागृति एंक्लेव विकास मार्ग दिल्ली

व श्री भगवत रस्तौगी

पुत्र श्री स्व0 रामनिवास

पेशा

निवासी 144 एफएफ एजीसीआर एंक्लेव दिल्ली-110092

ने की ।

प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिये गये हैं।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

(तेज सिंह यादव)
उपनिबन्धक सदर
गौतमबुद्धनगर
17/6/2013

namely – **Amrapali Dream Valley** being developed by the Lessee to **M/s. SAMRIDHI REALTY HOMES PVT. LTD. (Sub-Lessee)** a company incorporated under the companies act 1956 having its registered office at 207, Sai Chamber, 783, D.B. Gupta Road, Karolbagh, New Delhi-110005 sub-lease which is being executed through this Sub-Lease Deed.

A. MODE OF PAYMENT AND PAYMENT PLAN

1. All payment should be made through demand drafts/ pay orders drawn in favour of "GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY" and payable at any scheduled bank located in New Delhi/ Noida/ Greater Noida. The Sub lessee should clearly indicate his name and details of plot applied for/ allotted on the reverse of the demand draft/ pay order.

2. The Sub-Lessee have paid **Rs. 3,23,27,295.00** premium and Annual lease rent (till 31-03-2014) directly to the Lessee/Lessor. The sub-lessee shall have to pay balance 90% premium @ Rs.11550/- per square metre within 10 years from the date of allotment to Lessor along with interest 12% p.a. There shall be a moratorium of 24 months from the date of allotment/ reservation and only the interest @ 12% per annum compounded half yearly, accrued during the moratorium period, shall be payable in half yearly instalments. After expiry of the moratorium period, the balance 90% premium of the plot along with interest will be paid in 16 half yearly instalments along with interest of Proportionate premium and Lease rent.

3. In case of default in depositing the instalments or any payment, interest @ 15% compounded half yearly shall be leviable for defaulted period on the defaulted amount.

4. All payments should be remitted by due date. In case the due date is a bank holiday then the Sub-lessee should ensure remittance on the previous working day.

5. In case of default, this sub lease deed be considered as cancelled without any further notice and the amount paid to the Lessor by the sub-lessee shall be forfeited. No interest will be paid on such amounts.

6. The payment made by the sub-lessee will first be adjusted towards the interest due, if any, and thereafter the balance will be adjusted towards the premium due and the lease rent payable.

7. The Lease Rent prevalent at the time of execution of lease deed shall be payable.

S. Chandra Sharma

Manager (Builders) Greater Noida Authority	Amrapali Dream Valley Pvt. Ltd.	M/s. Samridhi Realty Homes Pvt. Ltd.
LESSOR	LESSEE	SUB-LESSEE

पट्टा दाता

Registration No.: 14744 Year : 2,013 Book No. : 1

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बी-153 राम प्रस्था गाजियाबाद उ0प्र0-201011

नौकरी

8. The total cost of the plot is **Rs. 32,32,72,950.00** (Rupees Thirty Two Crore, Thirty Two Lac Seventy Two Thousand Nine Hundred Fifty only) i.e. @ Rs.11550/- per square metre.

9. The sub-lessee shall have to pay balance 90% premium i.e. **Rs. 29,09,45,655.00** per square metre of the plot/sub-leased directly to the Lessor/Authority in the following manner:-

Head	Due date	Premium	Interest	Total amount of payable installment	Balance Premium
Instalment No.1 (Paid)	28.02.2011	0.00	17456739.00	17456739.00	290945655.00
Instalment No.2 (Paid)	30.08.2011	0.00	17456739.00	17456739.00	290945655.00
Instalment No.3 (Paid)	28.02.2012	0.00	17456739.00	17456739.00	290945655.00
Instalment No.4 (Paid)	30.08.2012	0.00	17456739.00	17456739.00	290945655.00
Instalment No.5 (Paid)	28.02.2013	18184103.00	17456739.00	35640842.00	272761552.00
Instalment No.6	30.08.2013	18184103.00	16365693.00	34549796.00	254577449.00
Instalment No.7	28.02.2014	18184103.00	15274647.00	33458750.00	236393346.00
Instalment No.8	30.08.2014	18184103.00	14183601.00	32367704.00	218209243.00
Instalment No.9	28.02.2015	18184103.00	13092555.00	31276658.00	200025140.00
Instalment No.10	30.08.2015	18184103.00	12001508.00	30185611.00	181841037.00
Instalment No.11	28.02.2016	18184103.00	10910462.00	29094565.00	163656934.00
Instalment No.12	30.08.2016	18184103.00	9819416.00	28003519.00	145472831.00
Instalment No.13	28.02.2017	18184103.00	8728370.00	26912473.00	127288728.00
Instalment No.14	30.08.2017	18184103.00	7637324.00	25821427.00	109104625.00
Instalment No.15	28.02.2018	18184103.00	6546278.00	24730381.00	90920522.00
Instalment No.16	30.08.2018	18184103.00	5455231.00	23639334.00	72736419.00
Instalment No.17	28.02.2019	18184103.00	4364185.00	22548288.00	54552316.00
Instalment No.18	30.08.2019	18184103.00	3273139.00	21457242.00	36368213.00
Instalment No.19	28.02.2020	18184103.00	2182093.00	20366196.00	18184110.00
Instalment No.20	30.08.2020	18184110.00	1091047.00	19275157.00	0.00

The premium & Lease rent of the Lessee shall be automatically reduced from the payable instalment(s) and lease rent from the amount to be paid by the Sub-Lessee as proportionate premium and lease rent.

10. The additional land compensation cost as per the order of the hon'ble High Court @ 2015 per sq.mtr. shall be payable by the sub-lessee as per the payment schedule provided by the Authority.

B. EXTENSION OF TIME

1. In exceptional circumstances, the time for the payment of balance due amount may be extended by the LESSOR.

Manager (Builders) Greater Noida Authority	Amrapali Dream Valley Pvt. Ltd.	M/s. Samridhi Realty Homes Pvt. Ltd.
LESSOR	LESSEE	SUB-LESSEE

पट्टा गृहीता

Registration No. : 14744 Year : 2,013 Book No. 1

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बोधू राम

156 विज्ञान विहार दिल्ली-110092

नौकरी

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

BK 409413

PAYMENT RECEIPT

PAYMENT RECEIVED BY AMRAPALI DREAM VALLEY PVT. LTD. FROM SAMRIDHI REALTY HOMES PVT. LTD. AGAINST PLOT NO. DV-GH-09D, SECTOR- TECHZONE-IV, GREATER NOIDA (U.P.) AREA 27989 SQ.MTR.

Date	Cheque No.	Amount	Bank
22.05.2013	00001	1,00,00,000/- (One Crore)	Standard Chartered Bank, Barakhamba, Delhi
23.05.2013	00002	1,00,00,000/- (One Crore)	- do -
14.06.2013	UTR No. SCBLH 13165003935	3,05,74,375/- (Three Core Five Lac Seventy Four Thousand Three Hundred Seventy Five)	- do -
	TOTAL	5,05,74,375/-	

AMOUT PAID DIRECTLY TO GNIDA ON BEHALF OF AMRAPALI DREAM VELLEY PVT. LTD.

14.06.2013	UTR No. KKBKH.13165851289	9,48,90,600/- (Nine Crore Forty Eight Lac Ninety Thousand Six Hundred)	Kotak Mahindra Bank, Preet Vihar, Delhi
	TOTAL	9,48,90,600/-	

For Amrapali Dream Valley Pvt. Ltd.

Director/Authorised Signatory

For Samridhi Realty Homes Private Limited

Authorised Signatory / Director

क्रम सं0 4 स्टाम्प विक्रय की तिथि 17/6/13 स्मृति रियल्टी ओन प्राईवेट लिमिटेड

स्टाम्प क्रय करने का प्रयोजन

स्टाम्प क्रेता का नाम व पूरा पता

स्टाम्प की धनराशि 7000

कालू राम भाटी स्टाम्प विक्रेता

लाईसेन्स नम्बर–05 / 2000 अवधि–31–3–201

सब रजिस्ट्रार कार्यालय, सदर तहसील बेतु

2. However, in such cases of time extension, interest @ 15% per annum compounded half yearly shall be charged on the outstanding amount for such extended period.

3. Extension of time, normally, shall not be allowed for more than 60 days for each installment to be deposited, subject to maximum of three (3) such extensions during the entire payment schedule.

4. For the purpose of arriving at the due date, the date of issuance of allotment letter will be reckoned as the date of allotment.

5. The lease hold rights of the plot sub-leased to the sub-lessee by the Lessee, for the balance period of **90 years** calculated from the date of execution of lease deed i.e. **25.02.2011**

C. LEASE RENT

In addition to the premium of plot, the sub-lessee shall have to pay yearly lease rent in the manner given below:

(i) The sub-lessee has paid one year lease rent @ 1% of total premium directly to the Lessee. The lease rent will be payable by the Sub-lessee to the Lessor @ 1.00 % of premium i.e. **Rs. 32,32,730.00** of the plot for the first 10 years of lease period.

(ii) The lease rent may be enhanced by 50% after every 10 years i.e. 1.5 times of the prevailing lease rent.

(iii) The lease rent shall be payable in advance every year. First such payment shall fall due on the date of execution of lease deed and thereafter, every year, on or before the last date of previous financial year.

(iv) Delay in payment of the advance lease rent will be subject to interest @15% per annum compounded half yearly on the defaulted amount for the defaulted period.

(v) The sub-lessee shall have to pay lease rent equivalent to 11 years, of the rate of lease rent prevailing at that time, as "One Time Lease Rent" before start of execution of further sub lease deeds in favour of final purchasers of the flats on this allotted group housing plot.

However, in case the lease rent is revised by LESSOR, the lease rent prevalent on the date of execution of lease deed shall be payable.

D. POSSESSION

Possession of sub-leased plot will be handed over to the Sub-lessee by the Lessee. After execution of sub-lease deed, the sub-lessee shall be treated as allottee of lessor for the purpose of balance proportionate payments,

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LESSOR	LESSEE	SUB-LESSEE

implementation of the project and compliance of terms and conditions of scheme brochure/ lease deed.

E. EXECUTION OF SUB LEASE DEED

The permission to transfer the part or the built up space will be granted subject to execution of tripartite sub- lease deed which shall be executed in a form and format as prescribed by the Lessor on the fulfilment of the following conditions:-

a) The Lease Deed of plot has been executed and the Lessee has made the payment according to the schedule specified in the lease deed of the plot, interest and one time lease rent. Permission of sub-lease deed shall be granted phasewise on payment of full premium (with interest upto the date of deposit) of the plot of that phase.
b) Every sale done by the Sub-Lessee shall have to be registered before the physical possession of the property is handed over.
c) The Sub-Lessee has obtained building occupancy certificate from Planning Department, Greater Noida (Lessor).
d) The Sub-Lessee shall submit list of individual allottees of flats within 6 months form the date of obtaining occupancy certificate.
e) The Sub-Lessee shall have to execute tripartite sub lease in favour of the final purchaser/s for the developed flats/plots in the form and format as prescribed by the LESSOR.
f) The Sub-Lessee undertakes to put to use the premises for the residential use of residential area only.
g) The Sub-Lessee shall pay an amount of Rs. 1000/- towards processing fee and proportionate (pro-rata basis) transfer charges and lease rent as applicable at the time of transfer and shall also execute tripartite sub lease deed between Lessor, Sub-Lessee and final purchaser of developed flats/plots. The Lessee/ sub Lessee shall also ensure adherence to the building regulations and directions of the Lessor. The Lessee as well as sub Lessee shall have to follow rules and regulations prescribed in respect of lease hold properties and shall have to pay the charges as per rules of the Lessor/ Government of U.P.
The transfer charges shall not be payable in case of transfer between son/daughter, husband/wife, mother/father and vice versa or between these six categories. A processing fee of Rs. 1000/- will be payable in such case. The transfer of the flat in favour of 1st sub-Lessee shall be allowed without any transfer charges but tripartite sub lease deed will be executed between the Lessor & Sub-Lessee and the final purchaser/s of developed flats/plots. However, a processing fee of Rs. 1000/- will be payable at the time of transfer/execution of sub-lease deed. The physical possession of dwelling units/flats/plots will be permitted to be given after execution of tripatite sub-lease deed.

h. Every tranfer done by the Sub-Lessee shall have to be registered before the physical possession of the flat/plot is handed over.

F. INDEMNITY

The sub-lessee shall execute an indemnity bond, indemnifying the lessor against all disputes arising out of:

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1. Non-completion of the Project.
2. Quality of construction
3. Any other legal dispute arising out of allotment, lease, sub-lease etc.

The sub-lessee shall be wholly and solely responsible for implementation of the Project and except the land which it has subleased to any individual or entity shall also wholly & solely be responsible for ensuring quality development and subsequent maintenance of the buildings and services till such time, an appropriate alternate agency for such work/ responsibility is identified legally by the sub-lessee. Thereafter the agency appointed by the Sub-lessee will be responsible to the Authority for maintenance and service of the constructed flats/ buildings.

G. CONSTRUCTION

1. The sub-lessee is required to submit building plan for approval within 6 months from the date of execution of this sub lease deed and shall start construction within 12 months.
2. Date of execution of lease deed shall be treated as the date of possession. The sub-lessee shall be required to complete the construction of group housing pockets on sub-leased plot as per approved layout plan and get the occupancy certificate issued from Building Cell/Planning Department of the LESSOR in maximum 5 phases within a period of 7 years from the date of execution of lease deed. The Lessee/sub lessee shall be required to complete the construction of minimum 15% of the total F.A.R. of the allotted plot as per approved layout plan and get occupancy/completion certificate of the first phase accordingly issued from the building cell of the LESSOR within a period of three years from the date of execution of lease deed.

   In case of plotted development, the final purchaser/sub-Lessee of plot shall have to obtain completion certificate from the LESSOR within a period of 5 years from the date of execution of lease deed.

   The process of allowing 1% of total permissible FAR for convenient shopping on a Group Housing plot (instead of present 0.75% of the total plot area) is in progress. This increase shall be allowed on the plots to be allotted under this scheme but the maps for the same shall be approved by the GNIDA only after approval of State Government to this amendment.
3. All the peripheral/external development works as may be required to be carried out up to the allotted plot including construction of approach road, drains, culverts, electricity distribution/transmission lines, water supply, sewerage will be provided by the Lessor. However, all the expenses as may be required to connect these services with the internal system of services of plot shall be incurred by the sub- lessee.
4. Without prejudice to the Lessor's right of cancellation, the extension of time for the completion of Project, can be extended for a maximum period of another three years only with penalty as under:

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- For first year the penalty shall be 4% of the total premium.
- For second year the penalty shall be 6% of the total premium.
- For third year the penalty shall be 8% of the total premium.

Extension for more than three years, normally will not be permitted.

5. In case the sub-lessee does not construct building within the time provided including extension granted, if any, for above, the allotment/ lease deed/sub-lease deed as the case may be, shall be liable to be cancelled. Sub-Lessee shall lose all rights to the allotted land and buildings appurtenant thereto.

6. There shall be total liberty at the part of Lessee/Sub- Lessee to decide the size of the flats / plots (in case of plotted development) or to decide the ratio of the area for flatted/ plotted development. The F.A.R. earmarked for commercial/ Institutional use would be admissible but the Lessee/Sub-Lessee may utilize the same for residential use as per their convenience.

7. The Lessee/Sub-Lessee may implement the project in maximum **five phases** and the occupancy certificate/completion certificate shall be issued by the LESSOR phase wise accordingly enabling them to do phase-wise marketing.

H. MORTGAGE

The Sub-Lessee may, with prior permission of the Lessor, mortgage the land to any Financial Institution(s) / Bank(s) for raising loan for the purpose of financing his investment in the project on receipt of payment by sub-lessee or on receipt of assurance of payment by bank or under any other suitable arrangement in mutual settlement amongst the LESSOR, developer and the financial institution(s)/ Bank(s). As regards the case of mortgaging the land to any Financial Institution(s)/ Bank(s) to mortgage the said land to facilitate the housing loans of the final purchasers, N.O.C may be issued subject to such terms and conditions as may be decided by the LESSOR at the time of granting the permission.

Provided that in the event of sale or foreclosure of the mortgaged/charged property the LESSOR shall be entitled to claim and recover such percentage, as decided by the LESSOR, of the unearned increase in values of properties in respect of the market value of the said land as first charge, having priority over the said mortgage charge, the decision of the LESSOR in respect of the market value of the said land shall be final and binding on all the parties concerned.

The LESSOR's right to the recovery of the unearned increase and the pre-emptive right to purchase the property as mentioned herein before shall apply equally to involuntary sale or transfer, be it bid or through execution of decree of insolvency/court.

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I. MISUSE, ADDITIONS, ALTERATIONS ETC.

In case of violation of any of the conditions, allotment shall be liable to be cancelled and possession of the premises along with the structure(s) thereon, if any, shall be resumed by the LESSOR.

The sub-lessee will not make, any alteration or additions to the said building or other erections for the time being on the demised premises, erect or permit to erect any new building on the demised premises without the prior written consent of the Lessor and in case of any deviation from such terms of plan, shall immediately upon receipt of notice from the Lessor requiring him to do so, correct such deviation as aforesaid.

If the Sub-lessee(s) fails to correct such deviation(s) within a specified period of time after the receipt of such notice, then it will be lawful for the Lessor to cause such deviation to be corrected at the expense of Sub-lessee who hereby agree to reimburse by paying to the lessor such amounts as may be fixed in that behalf.

J. LIABILITY TO PAY TAXES

The Sub-lessee or allottee(s)/final purchasers of sub-lessee shall be liable to pay all rates, taxes, charges and assessment of every description imposed by any Authority empowered in this behalf, in respect of the plot, whether such charges are imposed on the plot or on the building constructed thereon, from time to time.

K. OVERRIDING POWER OVER THE DORMANT PROPERTIES

The lessor reserves the right to all mines, minerals, coals, washing gold earth oil, quarries in or under the plot and full right and power at any time to do all acts and things which may be necessary or expedient for the purpose of searching for, working and obtaining removing and enjoying the same without providing or leaving any vertical support for the surface of the flats or for the structure time being standing thereon provided always, that the Lessor shall make reasonable compensation to the Sub-lessee for all damages directly occasioned by exercise of the rights hereby reserved. The decision of the LESSOR on the amount of such compensation shall be final and binding on the Sub-lessee.

L. MAINTENANCE

1. The sub-lessee at his own expenses will take permission for sewerage, electricity and water connections from the concerned departments.

2. The sub-lessee shall have to plan a maintenance programme whereby the entire demised premises and buildings shall be kept:

   a) in a state of good condition to the satisfaction of the Lessor at all times.

   b) and to make available required facilities as well as to keep surroundings at all times neat and clean, good healthy and safe condition according to the convenience of the inhabitants of the place. And ensure that all

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garbage/waste of the sector shall be disposed off at the earmarked place/land fills sites as per the policy of LESSOR for similar sectors.

3. The sub-lessee shall abide by all regulations, Bye-laws, Directions and Guidelines of the LESSOR framed/ issued under section 8,9 and 10 or under any other provisions of U.P. Industrial Area Development Act 1976 and rules made therein.

4. In case of non-compliance of terms and directions of LESSOR, the LESSOR shall have the right to impose such penalty as the LESSOR may consider just and expedient.

5. The sub-lessee shall make such arrangements as are necessary for maintenance of the building and common services and if the building is not maintained properly, the LESSOR will have the power to get the maintenance done through any other Authority and recover the amount so spent from the sub-lessee. The sub-lessee will be individually and severally liable for payment of the maintenance amount. The rules/ regulation of U.P. Flat Ownership Act, 1975 shall be applicable on the sub-lessee. No objection to the amount spent for maintenance of the building by the Lessee/LESSOR shall be entertained and decision of the LESSOR in this regard shall be final.

M. CANCELLATION OF SUB-LEASE DEED

In addition to the other specific clauses relating to cancellation, the LESSOR, as the case may be, will be free to exercise its right of cancellation of sub-Lease in the case of:

1. Sub-lease being obtained through misrepresentation/suppression of material facts, mis-statement and/ or fraud.

2. Any violation of directions issued or rules and regulation framed by any Authority or by any other statutory body.

3. Default on the part of the Sublessee for breach/ violation of terms and conditions of and/ or non-deposit of due amounts.

4. If at the time of cancellation, the plot is occupied by the sub-lessee thereon, the amount equivalent to 25% of the total premium of the plot shall be forfeited and possession of the plot will be resumed by the LESSOR with structure thereon, if any, and the sub-lessee will have no right to claim compensation thereof. The balance, if any shall be refunded without any interest. The forfeited amount shall not exceed the deposited amount with the Authority and no separate notice shall be given in this regard.

5. If the Sub-lease deed is cancelled on the ground mentioned in para M1. above, the entire amount deposited by the sub-lessee, till the date of cancellation shall be forfeited by the LESSOR and no claim whatsoever shall be entertained in this regard.

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N. OTHER CLAUSES

1. The Lessor reserves the right to make such additions / alternations or modifications in the terms and conditions of allotment/lease deed/sub lease deed from time to time, as may be considered just and expedient.
2. In case of any clarification or interpretation regarding these terms and conditions, the decision of Chief Executive Officer of the Lessor shall be final and binding.
3. If due to any "Force Majeure" or such circumstances beyond the Lessee control, the Lessee is unable to make allotment or facilitate the sub-lessee to undertake the activities in pursuance of executed lease deed, the deposits depending on the stages of payments will be refunded along with simple interest @ 4% p.a., if the delay in refund is more than one year from such date.
4. If the Sub-Lessee commits any act of omission on the demised premises resulting in nuisance, it shall be lawful for the Lessor to ask the Lessee/sub-lessee to remove the nuisance within a reasonable period failing which the LESSOR shall itself get the nuisance removed at the Sub- Lessee's cost and charge damages from the Sub-Lessee during the period of submission of nuisance.
5. Any dispute between the Lessor and Lessee/ Sub-Lessee shall be subject to the territorial jurisdiction of the Civil Courts having jurisdiction over District . Gautam Budh Nagar or the Courts designated by the Hon'ble High Court of Judicature at Allahabad
6. The Sub Lease Deed will be governed by the provisions of the U.P. Industrial Area Development Act, 1976 (U.P. Act No. 6 of 1976) and by the rules and/ or regulations made or directions issued, under this Act.
7. The Lessor will monitor the implementation of the project.
8. The Lessee/sub-Lessee of the Lessee shall be liable to pay all taxes/ charges livable from time to time Lessor or any other authority duly empowered by them to levy the tax/charges.
9. In case of default of condition in brochure/tender documents and bye-laws of the lessor, render the sub-lease liable for cancellation and the sub-Lessee will not be paid any compensation thereof.
10. Other buildings earmarked for community facilities can not be used for purposes other than community requirements.
11. All arrears due to the Lessor would be recoverable as arrears of land revenue.
12. The Sub-Lessee shall not be allowed to assign or change his role, otherwise the sub-lease deed shall be cancelled and entire money deposited shall be forfeited.
13. The Lessor in larger public interest may take back the possession of the land/building by making payment at the prevailing rate.
14. In case the Lessee is not able to give possession of the land in any circumstances, deposited money will be refunded to the sub-lessee with simple interest.

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LESSOR	LESSEE	SUB-LESSEE

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

BK 409413

PAYMENT RECEIPT

PAYMENT RECEIVED BY AMRAPALI DREAM VALLEY PVT. LTD. FROM SAMRIDHI REALTY HOMES PVT. LTD. AGAINST PLOT NO. DV-GH-09D, SECTOR- TECHZONE-IV, GREATER NOIDA (U.P.) AREA 27989 SQ.MTR.

Date	Cheque No.	Amount	Bank
22.05.2013	00001	1,00,00,000/- (One Crore)	Standard Chartered Bank, Barakhamba, Delhi
23.05.2013	00002	1,00,00,000/- (One Crore)	- do -
14.06.2013	UTR No. SCBLH 13165003935	3,05,74,375/- (Three Core Five Lac Seventy Four Thousand Three Hundred Seventy Five)	- do -
	TOTAL	5,05,74,375/-	

AMOUT PAID DIRECTLY TO GNIDA ON BEHALF OF AMRAPALI DREAM VELLEY PVT. LTD.

14.06.2013	UTR No. KKBKH.13165851289	9,48,90,600/- (Nine Crore Forty Eight Lac Ninety Thousand Six Hundred)	Kotak Mahindra Bank, Preet Vihar, Delhi
	TOTAL	9,48,90,600/-	

For Amrapali Dream Valley Pvt. Ltd.

S. Chandra Sharma

Director/Authorised Signatory

For Samridhi Realty Homes Private Limited

Authorised Signatory / Director

क्रम सं0 4 स्टाम्प विक्रय की तिथि 17/6/13

स्टाम्प क्रय करने का प्रयोजन

स्टाम्प क्रेता का नाम व पूरा पता

स्टाम्प की धनराशि

कालू राम भाटी स्टाम्प विक्रेता

लाईसेन्स नंम्बर–05 / 2000 अवधि–31–3–201

सब रजिस्ट्रार कार्यालय, सदर तहसील बेतु

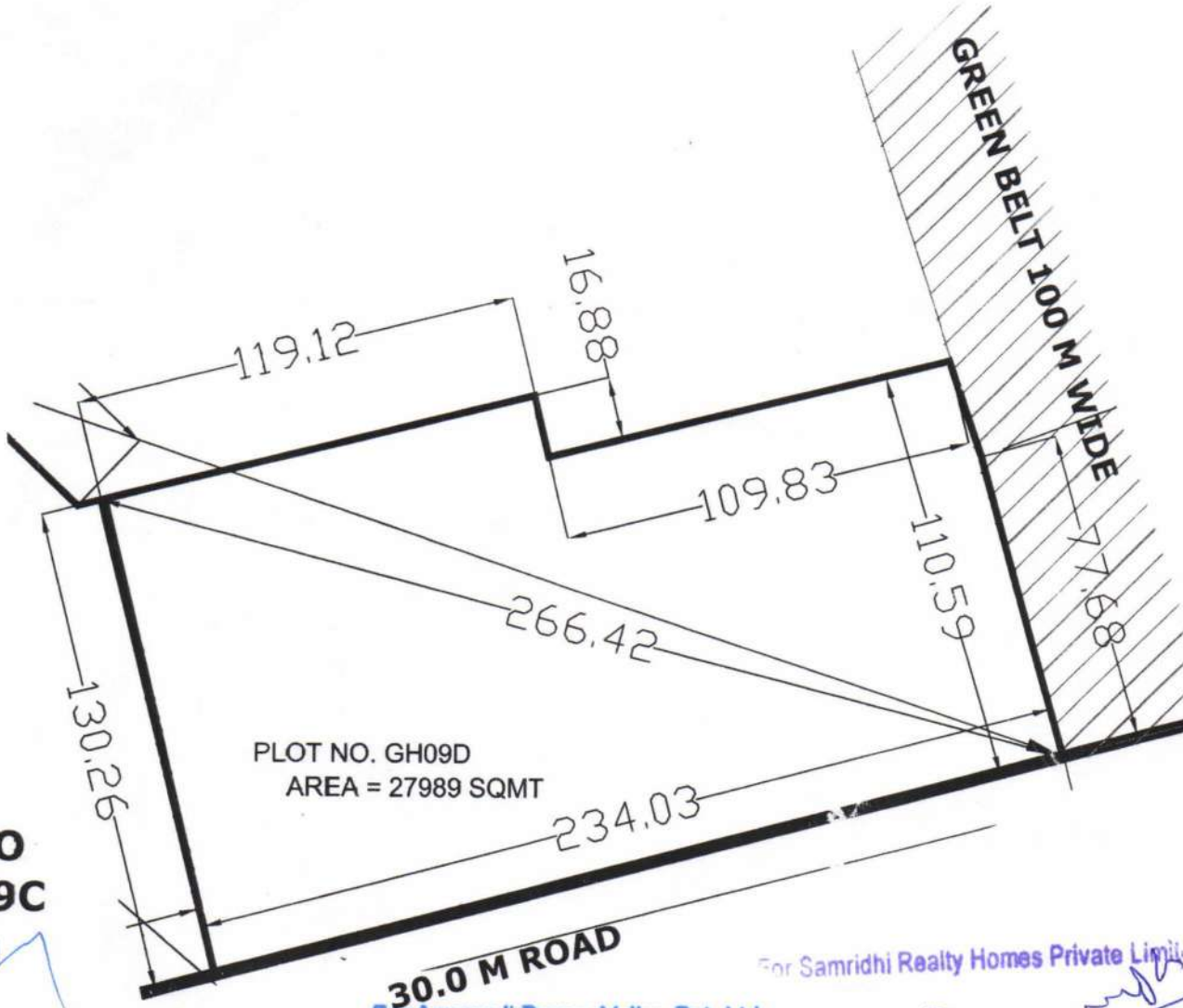
स्मृति रियल्टी ओन प्राईवेट लिमिटेड

2344

PLOT NO.- GH-09D

44

PLOT NO.- GH-09



PLOT NO
.- GH-09C

TOTAL PLOT AREA=27989.00 SQM

For Amrapali Dream Valley Pvt. Ltd.
Director/Authorised Signatory

For Samridhi Realty Homes Private Limited
Authorised Signatory / Director

SIGN–
POSSESSION TAKEN OVER

SIGN–
POSSESSION HANDED OVER

REVISED
LEASE PLAN FOR
PLOT NO–GH–09D
SEC–TECHZONE–04
GREATER NOIDA

PRCJ. DEPTT.	ASST.MANAGER	MANAGER	SR. MANAGER
LAND DEPTT.	LEKHPAL	N. TEHSILDAR	TEHSILDAR
LAW DEPTT.	A.L.O.	MANAGER	
PLNG. DEPTT.	SR. DRAFTSMAN	SR. EXECUTIVE	

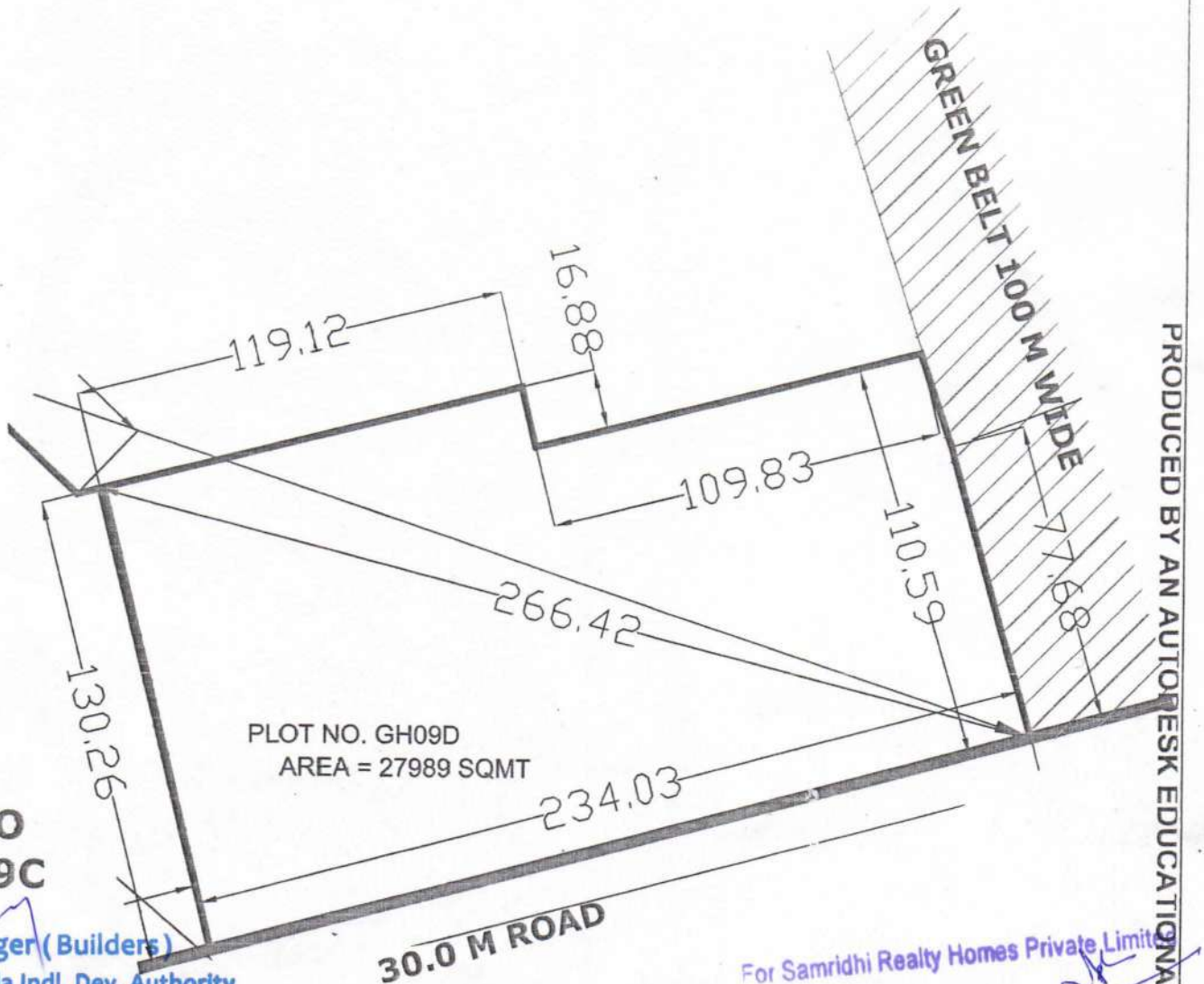
GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

For Amrapali Dream Valley Pvt. Ltd.

Director/Authorised Signatory

PLOT NO.- GH-09D

PLOT NO.- GH-09



PLOT NO
.- GH-09C

Manager (Builders)
Greater Noida Indl. Dev. Authority

For Amrapali Dream Valley Pvt. Ltd.
Director/Authorised Signatory

For Samridhi Realty Homes Private Limited
Authorised Signatory / Di:

OTAL PLOT AREA=27989.00 SQM

SIGN–

POSSESSION TAKEN OVER

SIGN–

POSSESSION HANDED OVER

REVISED
LEASE PLAN FOR
PLOT NO–GH–09D
SEC–TECHZONE–04
GREATER NOIDA

PRCJ. DEPTT.	ASST.MANAGER	MANAGER	SR. MANAGER
LAND DEPTT.	LEKHPAL	N. TEHSILDAR	TEHSILDAR
LAW DEPTT.	A.L.O.	MANAGER	
PLNG. DEPTT.	SR. DRAFTSMAN	SR. EXECUTIVE	

GREATER NOIDA INDUSTRIAL
DEVELOPMENT AUTHORITY

15. All terms and conditions of brochure and its corrigendum, allotment, building bye-laws and as amended from time to time shall be binding on the Lessee.

Schedule of Plot

Sub-Divided Group Housing Plot No. **DV-GH-09D, Sector-Techzone-IV**, Greater Noida measuring **27989.00** sq.m. in the Distt. Gautam Budh Nagar (U.P) alongwith undivided, impartibly, unidentified lease hold rights in the portion of the said plot as per the enclosed plan and bounded as follows:-

East:
West: **As per Plan Attached**
South:
North:

In witnesses whereof the parties have hereunto set their hands on the day, month and the year first above written.

In presence of Witnesses

1. SANJEEV SHARMA
S/o Lt. Sh. H.R. SHARMA
R/o 418, JAGRITI ENCLAVE
VIKAS MARG, DELHI-110092

2. BHAGWAT RUSTAGI
S/o Lt Sh. RAM NIWAS
R/o 144, 1st FLOOR, AGCR-
ENCLAVE, DELHI-110092

Manager (Builders)
Greater Noida Indl. Dev. Authority
Signed for and on behalf of LESSOR

For Amrapali Dream Valley Pvt. Ltd.
Director/Authorised Signatory
Signed for and on behalf of LESSEE

For Samridhi Realty Homes Private Limited
Authorised Signatory / Director
Signed for and on behalf of SUB–LESSEE

Manager (Builders) Greater Noida Authority	Amrapali Dream Valley Pvt. Ltd.	M/s. Samridhi Realty Homes Pvt. Ltd.
LESSOR	LESSEE	SUB-LESSEE

आज दिनांक **17/06/2013** को

बही सं. **1** जिल्द सं. **13499**

पृष्ठ सं. **243** से **272** पर कमांक **14744**

रजिस्ट्रीकृत किया गया ।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

(तेज सिंह यादव)

उपनिबन्धक सदर

गौतमबुद्धनगर

17/6/2013

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

POSSESSION CERTIFICATE

Letter No. PROP/BRS/2013/1530
Date 17 JUNE-2013

Plot Code —
Allotment No. —
Plot No. DV-GH-09D
Block No. —
Sector Techzone-IV

Lessee / Allottee's Name & Address M/s. SAMRIDHI REALTY HOMES PVT. LTD. 207, Sai Chember, 783, D.B.Gupta Road, Karolbagh, New Delhi-92

Status/Boundaries of plot	Dimensions	Area (In Sq. m.)	Remarks
North-East	As per lease plan enclosed	27989 Sq. mtr.	
South-West			
South-East			
North-West			

Site plan of the plot is enclosed herewith.

I/We have taken over possession of the plot No. DV-GH-09D Block No. — Sector Techzone-IV on.....

I/We agree with the plot size, area, earmarked in the enclosed plan and the plot is free from encroachment.

Possession handed over by

Manager (Builders)
Greater Noida Indl. Dev. Authority
H-169, SECTOR-GAMMA, GREATER NOIDA CITY
DISTT. GAUTAM BUDH NAGAR (U.P.)
PIN - 201 308

For Amrapali Dream Valley Pvt. Ltd.
S. Chandra Sharma
Director/Authorised Signatory
LESSEE

Possession taken over by

For Samridhi Realty Homes Private Limited
Authorised Signatory / Director
SUB-LESSEE
Signature of the lessee

Copy to

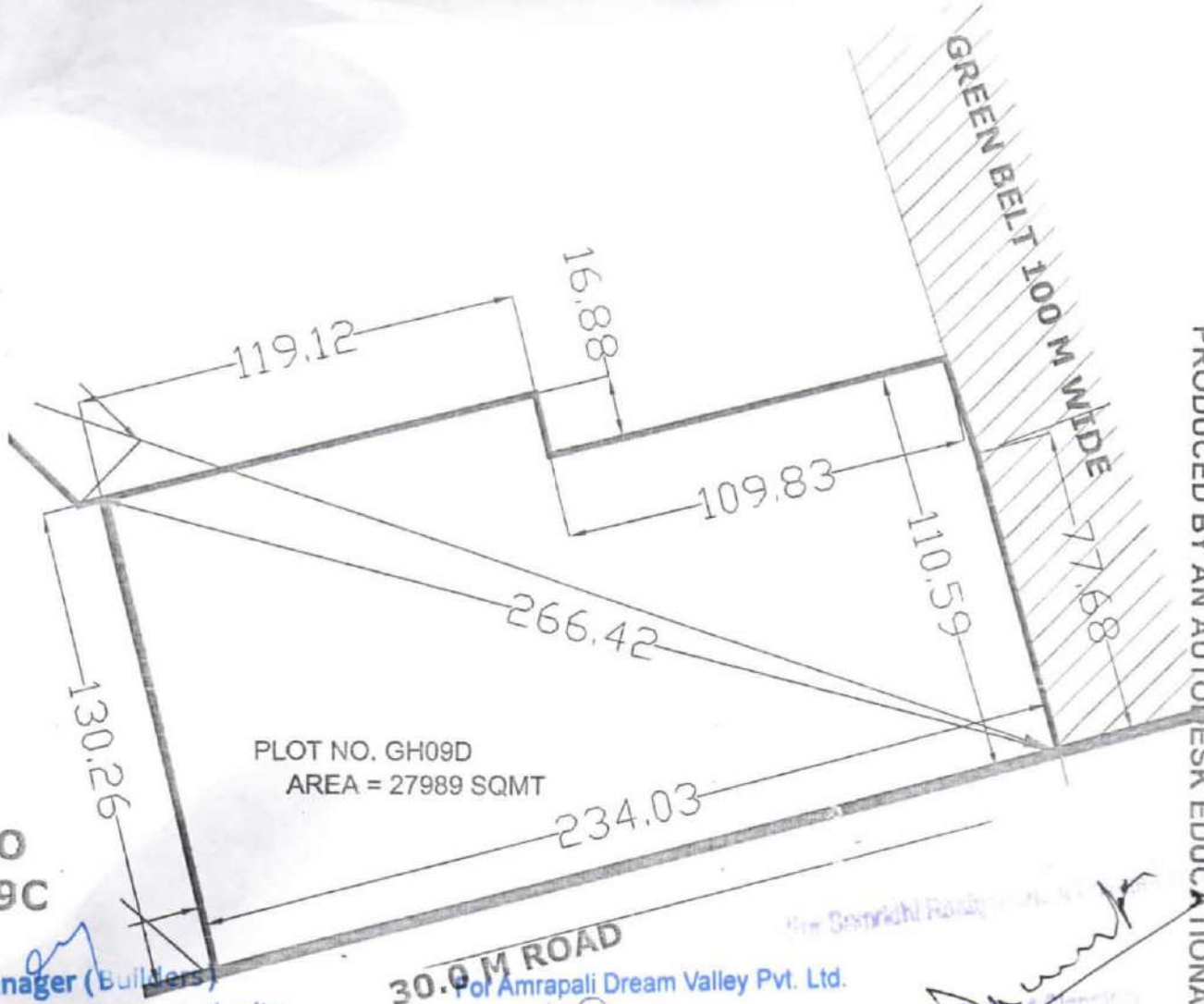
1. ~~Lessee~~ SUB-LESSEE
2. General Manager (Property)
3. General Manager (Engg.)
4. General Manager (Finance)

H-169, SECTOR-GAMMA, GREATER NOIDA CITY
DISTT. GAUTAM BUDH NAGAR (U.P.)
PIN - 201 308

PLOT NO.- GH-09D

PLOT NO.- GH-09

(19)



PLOT NO
.- GH-09C

Manager (Builders)
Greater Noida Indl. Dev. Authority

For Amrapali Dream Valley Pvt. Ltd.
S. Chandra Sharma
Director/Authorised Signatory

TOTAL PLOT AREA=27989.00 SQM

SIGN– POSSESSION TAKEN OVER	SIGN– POSSESSION HANDED OVER	

REVISED LEASE PLAN FOR PLOT NO–GH–09D SEC–TECHZONE–04 GREATER NOIDA				
	PRCJ. DEPTT.	ASST.MANAGER	MANAGER 23/5	SR. MANAGER
	LAND DEPTT.	LEKHPAL 21/5/13	N. TEHSILDAR	TEHSILDAR
	LAW DEPTT.	A.L.O. 28-5-13	MANAGER	
	PLNG. DEPTT.	SR. DRAFTSMAN	SR. EXECUTIVE	

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

AMRAPALI Dream Valley
G. NOIDA

AMRAPALI GROUP
Developing India

Ref. No.: ADV/2013/300B

Dated: 17/06/2013

POSSESSION CERTIFICATE

Date: 17.06.2013

Scheme Code – BRS-03/2010 **Sub-Lessee /Allottee's Name:** M/s Samridhi Realty Homes Pvt. Ltd.

Plot No.: DV-GH-09D **Address:** 207,Sai Chamber, 783, D.B. Gupta Road, Karolbagh, New Delhi-05

Estate: Amrapali Dream Valley
Sector- Techzone-IV, Greater Noida

Boundaries of Plot:

As per Attached Plan **Area:**27989.00 Sq. Mtr.

We have taken over possession of the Plot No. DV-GH-09D, Sector- Techzone-IV, Greater Noida, District Gautam Budh Nagar, Uttar Pradesh on 17.06.2013.

We agree with the plot size, areaearmarked in the enclosed plan and the plot is free from encroachment.

Possession handed over by

For Amrapali Dream Valley Pvt. Ltd.

Director/Authorized signatory

(Lessee)

Possession taken over by

For M/s Samridhi Realty Homes Pvt. Ltd.

Director

(Sub- Lessee)

AMRAPALI Dream Valley
G. NOIDA

AMRAPALI GROUP
Developing India

Ref. No.: - ADV/2013/300A

Date: 17/06/2013

ALLOTMENT LETTER

To,

M/s Samridhi Realty Homes Pvt. Ltd.
207, Sai Chamber, 783, D.B. Gupta road,
Karol Bagh, New Delhi-110005

Subject: - Allotment of Plot No. DV-GH-09D, Sector-Techzone IV, Greater Noida in favour of M/s Samridhi Realty Homes Pvt. Ltd.

The Greater Noida Industrial Development Authority **(GNIDA)** invited bids under scheme code- BRS-03/2010 for allotment of various plots, including Plot No.GH-09, Sector- Techzone-IV, Greater Noida, District Gautam Budh Nagar (Uttar Pradesh) for development of large Group Housing/ Builders/Residential plot. We, M/s Amrapali Dream Valley Pvt. Ltd.**(the Company)** were the successful bidder for plot No.GH-09, Sector-Techzone-IV, Greater Noida, District Gautam Budh Nagar (Uttar Pradesh) admeasuring 354298.00 Square Meters.

Whereas Lease Deed for the allotted plot admeasuring 354298.00 Square Meters was executed on 25.02.2011 by Greater Noida Industrial Development Authority in favour of the Company and registered vide Book No.1, Volume No. 8049,PageNo. 1 to 30, Document No. 3267.

Whereas layout plan of the allotted plot has been sanctioned by GNIDAvide sanction letter no. PLG/(BP)-2596/GH/OPA-5289 dated 13/06/2011 by virtue of this, the Company/Lessee has the option to allot / Sub-lease the land into suitable smaller plots not less than 10,000 Sq. Mtr. as per planning norms of GINDA on certain terms and condition.

So the Company/Lessee hasdecided to sub-divide the allotted plot and accordingly out of 354298.00 Sq.Mtr.,a plot admeasuring 27989.00 Sq. Mtr. bearing no. DV-GH-09D has been sub-divided by the Lessee/Company after approval from the GNIDA.

The Company has allotted the sub-divided plot no. DV-GH-09BD admeasuring 27989.00 Sq. Mtr. to M/s Samridhi Realty Homes Pvt. Ltd. Regd.Off. 207, Sai Chamber, 783, D.B. Gupta Road, Karolbagh, New Delhi-110005. The Sub – lease deed of sub-divided plot bearing no.

DV-GH-09D, Sector- Techzone-IV, Greater Noida, District Gautam Budh Nagar (Uttar Pradesh) admeasuring 27989.00Sq. Mtr. has been executed on 17th day of JUNE 2013 in favour of M/s Samridhi Realty Homes Pvt. Ltd. by the Lessee/Company and duly registered with the Sub-Registrar, Gautam Budh Nagar, Greater Noida, Uttar Pradesh vide Book No. 1, Volume No. 13499, Page No. 243 to 272, Document No. 14744 on 17/06/2013 after depositing the 10% premium of the sub-divided plot i.e. Rs. 3,23,27,295/- (Rupees Three Crore Twenty Three Lakh Twenty Seven Thousand Two Hundred Ninety Five Only) and balance 90% premium lease rent have to pay by the Sub-Lessee directly to the Lessor / Authority (GNIDA) as per the payment plan of GNIDA provided in the Sub-Lease Deed .

The said Company, M/s Samridhi Realty Homes Pvt. Ltd.will be Sub- Lessee of GNIDA. so being a Sub- Lessee they have to follow and fully implement the group housing project on this Allotted/ Sub-leased Plot No. DV-GH-09D of GH-09, Sector-Techzone-IV, Greater Noida Admeasuring 27989.00 Sq.Mtr. Any default on the part of such Sub-Lessee to fully implement the terms and conditions of the Sub-Lease Deed or Scheme shall not be automatically considered as default of M/s. Amrapali Dream Valley Pvt. Ltd. Greater Noida Authority shall be entitled to take any action against the Sub- Lessee as has been mentioned in the scheme broacher and Sub-Lessee Deed dated 17.06.2013.

The terms and conditions of scheme brochure of the Large Group Housing Builders Residential Plot and the scheme BRS-03/2010 shall be binding on the Sub-Lessee.

For Amrapali Dream Valley Pvt. Ltd.

Director/Authorised Signatory

I14744

(भाग १) क्रम संख्या.....

(प्रस्तुतकर्त्ता अथवा प्रार्थी द्वारा रखा जाने वाला)

ख या प्रार्थना-पत्र प्रस्तुत करने का दिनाँक.....

त कर्त्ता या प्रार्थी का नाम 17 JUN 2011

ध का प्रकार दिनेश कुमार गुप्ता

तफल की धनराशि S.L.D

१. रजिस्ट्रीकरण शुल्क 6997-5300/-

२. प्रतिलिपिकरण शुल्क.....

३. निरीक्षक या तलाश के लिए शुल्क.....

४. मुख्तारनामा के अधिप्रमाणीकरण के लिए शुल्क.....

५. कमीशन शुल्क.....

६. विविध.....

७. यात्रिक भत्ता 10050/-

पे हेतककायोग 17 JUN 2011

ल्क वसूल करने की दिनाँक.....

नाँ ख लेख प्रतिलिपि या तलाश प्रमाण
। वापस लेने के लिए तैयार होगा .....

जस्ट्रीकरण अधिकारी के हस्ताक्षर सब-रजिस्ट्रार

गौतमबुद्धनगर (उ०प्र०)

उत्तर प्रदेश UTTAR PRADESH 14AA 098682

Stamp duty paid in cash certificate in favour of– M/S AMRAPALI DREAM VALLEY PVT.LTD.,307,3rd Floor,Nipun Towers,Comminity Centre Karkardooma.Delhi
In pursuance of the order of the collector
N0...memo....dated.23.02.11 passed under
Section 10-A of the stamp act.It is certified that an amount
of Rs.22,71,13,900-00(Inwords Rs.Twenty two crore seventy one lacs-thirteen thousand nine hundred only)
has been paid in cash as stamp duty in respect
of this instrument in the State bank of India/
Treasury/Sub treasury ...NOIDA
By Challan No...N163429.. .. dated..24.02.11
A copy of which is annexed herewith.

Dated 25.2.2011 Senior Treasury Officer
Gautam Budh Nagar
25/2/11

LEASE DEED

This Lease Deed made on **25th** day of **FEBRUARY, 2011** between the **GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY**, a body corporate constituted under Section 3 read with 2 (d) of the Uttar Pradesh Industrial Area Development Act, 1976 (U.P. Act No. 6 of 1976 hereinafter called the Lessor which expression shall unless the context does not so admit, include its successors, assigns) of the One Part and **M/s. AMRAPALI DREAM VALLEY PRIVATE LIMITED,** a company within the meaning of Companies Act, 1956, having its registered office at **307, 3rd Floor, Nipun Towers, Community Centre, Karkardooma, Delhi-110032** through its Director **Mr. Anil Kumar Sharma S/o Mr. M.M. Sharma R/o 83, AGCR Enclave, Karkardooma, Delhi-110092** duly authorized by the Board of Directors vide Resolution dated 22.02.2011 (hereinafter called the Lessee which expression shall unless the context does not so admit, include its representatives, administrators and permitted assigns of the Other Part.)

WHEREAS the plot hereinafter described forms part of the land acquired under the Land Acquisition Act 1894 and developed by the Lessor for the purpose of setting up an urban and industrial township.

AND WHEREAS the Lessor has agreed to demise and the Lessee has agreed to take on lease the plot on the terms and conditions hereinafter appearing for the purpose of constructing Residential Flats and/or Plots according to the set backs and building plan approved by the Lessor.

AND WHEREAS the Lessor has through a Sealed Two-Bid tender System awarded to the CONSORTIUM CONSISTING OF –

1. **M/s Ultra Home Construction Pvt.Ltd. – Lead Member**
2. **M/s Ashirwad Linens Pvt. Ltd. – Relevant Member**
3. **M/s Rainbow Cotton Pvt. Ltd. – Relevant Member**

the plot NO. GH-09, Sector-Techzone-IV, GREATER NOIDA, area measuring 354298 sq.m. after fulfilling the terms and conditions prescribed in the brochure and its corrigendum, if any, vide Reservation/Acceptance Letter No. PROP/ BRS-03/2010/1670 DATED 23.7.2010 and Allotment Letter No. PROP/BRS-03/2010/13, DATED 30.08.2010 and for the development and marketing of Group Housing Pockets/ Flats/Plots (in case of plotted development) on the detailed terms and conditions set out in the said allotment letter and brochure of the said Scheme. AND WHEREAS the Lessor approved the name and status of SPC **M/s. AMRAPALI DREAM VALLEY PRIVATE LIMITED** on the request of consortium members (as mentioned above), in accordance with the Clause-C-8(e) of the brochure of the scheme, to develop and market the project on **Plot No.GH-09, Sector Techzone-IV, GREATER NOIDA measuring 354298 sq. mtrs.**

Director

LESSOR LESSEE

		Balance 90% premium (Proportionate)			3682927710.00
Instalment	Due date	Payable Premium	Payable Interest	Total payable instalment	Balance premium
-	-	-	-		
Instalment No.1	28.02.2011	0.00	220975663.00	220975663.00	3682927710.00
Instalment No.2	30.08.2011	0.00	220975663.00	220975663.00	3682927710.00
Instalment No.3	28.02.2012	0.00	220975663.00	220975663.00	3682927710.00
Instalment No.4	30.08.2012	0.00	220975663.00	220975663.00	3682927710.00
Instalment No.5	28.02.2013	230182982.00	220975663.00	451158645.00	3452744728.00
Instalment No.6	30.08.2013	230182982.00	207164684.00	437347666.00	3222561746.00
Instalment No.7	28.02.2014	230182982.00	193353705.00	423536687.00	2992378764.00
Instalment No.8	30.08.2014	230182982.00	179542726.00	409725708.00	2762195782.00
Instalment No.9	28.02.2015	230182982.00	165731747.00	395914729.00	2532012800.00
Instalment No.10	30.08.2015	230182982.00	151920768.00	382103750.00	2301829818.00
Instalment No.11	28.02.2016	230182982.00	138109789.00	368292771.00	2071646836.00
Instalment No.12	30.08.2016	230182982.00	124298810.00	354481792.00	1841463854.00
Instalment No.13	28.02.2017	230182982.00	110487831.00	340670813.00	1611280872.00
Instalment No.14	30.08.2017	230182982.00	96676852.00	326859834.00	1381097890.00
Instalment No.15	28.02.2018	230182982.00	82865873.00	313048855.00	1150914908.00
Instalment No.16	30.08.2018	230182982.00	69054894.00	299237876.00	920731926.00
Instalment No.17	28.02.2019	230182982.00	55243916.00	285426898.00	690548944.00
Instalment No.18	30.08.2019	230182982.00	41432937.00	271615919.00	460365962.00
Instalment No.19	28.02.2020	230182982.00	27621958.00	257804940.00	230182980.00
Instalment No.20	30.08.2020	230182982.00	13810979.00	243993961.00	0.00

In case of default in depositing the installments or any payment, interest @ 15% compounded half yearly shall be leviable for defaulted period on the defaulted amount.

All payment should be made through a demand draft/pay order drawn in favour of "GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY" and payable at any Scheduled Bank located in New Delhi/GREATER NOIDA. The Lessee should clearly indicate his name and details of plots applied for / allotted on the reverse of the demand draft/pay order.

Premium referred to in this document means total amount payable to the Lessor for the allotted plot.

All payments should be remitted by due date. In case the due date is a bank holiday then the Lessee should ensure remittance on the previous working day.

The payment made by the Lessee will first be adjusted towards the interest due, if any, and thereafter the balance will be adjusted towards the premium due and the lease rent payable.

Director

LESSOR

LESSEE

In case of allotment of additional land, the payment of the premium of the additional land shall be made in lump sum within 30 days from the date of communication of the said additional land.

The amount deposited by the Lessee will first be adjusted against the interest and thereafter against allotment money, installment, and lease rent respectively. No request of the Lessee contrary to this will be entertained.

B. EXTENSION OF TIME

1. In exceptional circumstances, the time of deposit for the payment of balance due amount may be extended by the Chief Executive Officer of the Lessor.
2. However, in such cases of time extension, interest @ 15% per annum compounded half yearly shall be charged on the outstanding amount for such extended period.
3. Extension of time, in any case, shall not be allowed for more than 60 days for each installment to be deposited, subject to maximum of three (3) such extensions during the entire payment schedule.
4. For the purpose of arriving at the due date, the date of issuance of allotment letter will be reckoned as the date of allotment.

And also in consideration of the yearly lease rent hereby reserved and the covenants provisions and agreement herein contained and on the part of the Lessee to be respectively paid observed and performed, the Lessor doth hereby demise on lease to the Lessee that plot of land numbered as Group Housing Plot **No.GH-09, Sector-Techzone-IV,** in the **GREATER NOIDA**, Distt. Gautam Budh Nagar (U.P.) contained by measurement **354298.00 Sq. mtrs.** be the same a little more or less and bounded:

On the North by	:	As per Lease Plan attached
On the South by	:	As per Lease Plan attached
On the East by	:	As per Lease Plan attached
On the West by	:	As per Lease Plan attached

And the said plot is more clearly delineated and shown in the attached plan and therein marked.

TO HOLD the said plot (hereinafter referred to as the demised premises with their appurtenances up to the Lessee for the term of 90 (ninety) years commencing from **25th day of February 2011** except and always reserving to the Lessor.

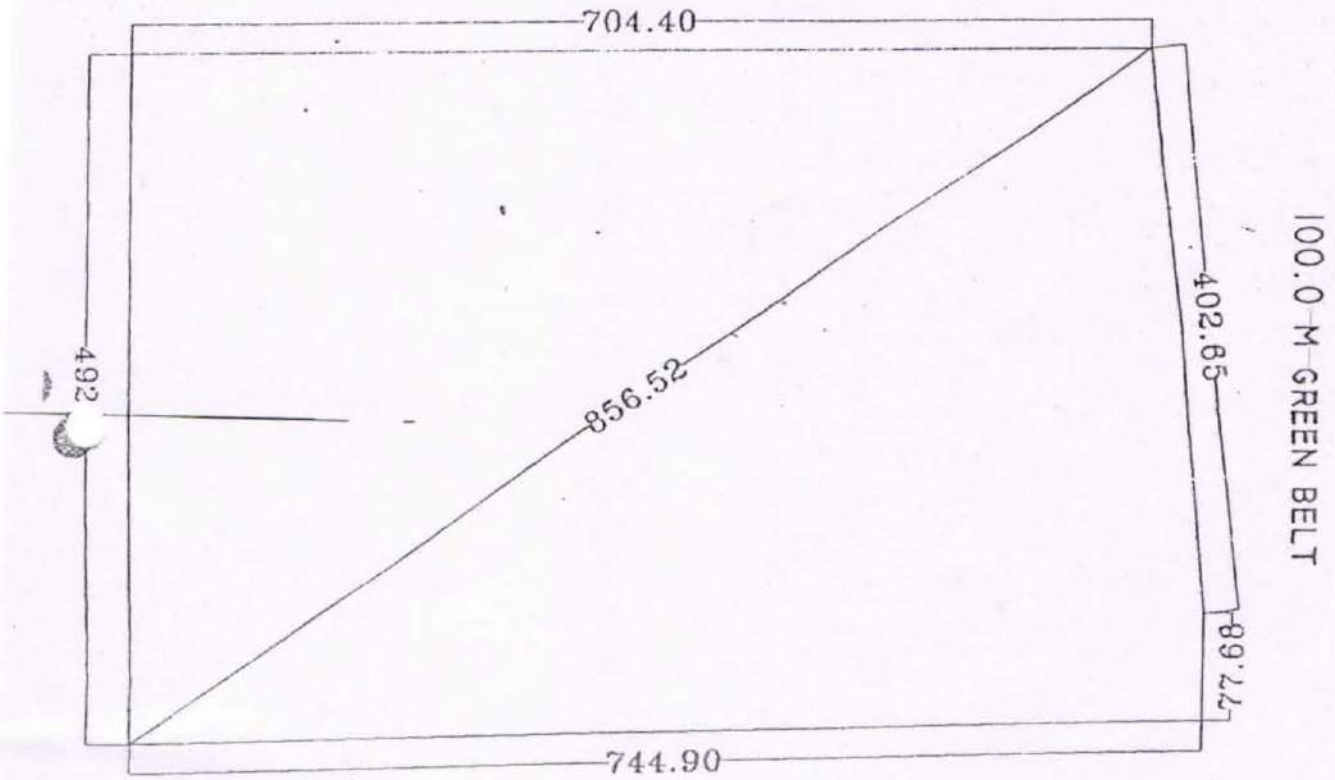
a) A right to lay water mains, drains, sewers or electrical wires under or above the demised premises, if deemed necessary by the Lessor in developing the area.

Director

LESSOR

LESSEE

ABADI SETTLEMENT AREA



प्रबन्धक बिल्डर्स
ग्रेटर नौएडा प्राधिकरण

Director

-354298.00 SQM

VELOPMENT WORK IS IN PROGRESS LEASE PLAN OF THE SECTOR IS BEING PREPARED ON URGENT DEMAND.
E PLOT MAY BE INCREASE/DECREASE AFTER COMPLETION OF SITE DEVELOPMENT.

ESSON TAKEN OVER ALLOTTEE	SIGN POSSESSON HANDED OVER			NORTH
ASE PLAN OF PLOT D.-GH-09 SECTOR TECHZONE -IV GREATER NOIDA	PROJ. DEPTT	ASST.MANAGER	MANAGER	SR.MANAGER
	LAND. DEPTT	LEKHPAL	NAYAB TAHSEEL DAR	TAHSEEL DAR
	LAW. DEPTT	A.L.O		MANAGER
	PLANIG. DEPTT	SR.DRAUGHTSMAN		SR.EXECUTIVE

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

b) The Lessor reserves the right to all mine and minerals, claims, washing goods, earth oil, quarries, in over & under the allotted plot and full right and power at the time to do all acts and things which may be necessary or expedient for the purpose of searching for working and obtaining removing and enjoy the same without providing or leaving any vertical support for the surface of the residential plot or for any building for the time being standing thereon provided always that the Lessor shall make reasonable compensation to the Lessee for all damages directly occasioned by the exercise of such rights. To decide the amount of reasonable compensation the decision of the Lessor will be final and binding on the Lessee.

C. **AND THE LESSEE DOTH HEREBY DECLARE AND CONVENANTS WITH THE LESSOR IN THE MANNER FOLLOWING:**

a) Yielding and paying therefore yearly in advance during the said term unto the Lessor yearly lease rent indicated below:-

(i) Lessee has paid **Rs.40921419.00 as annual lease rent** being 1% of the plot premium for the first 10 years of lease period.

(ii) The lease rent may be enhanced by 50% after every 10 years i.e. 1.5 times of the prevailing lease rent.

(iii) The lease rent shall be payable in advance every year. First such payment shall fall due on the date of execution of lease deed and thereafter, every year.

(iv) Delay in payment of the advance lease rent will be subject to interest @15% per annum compounded half yearly on the defaulted amount for the defaulted period.

(v) The Lessee has to pay lease rent equivalent to 11 years @1% of the premium of the plot as "One Time Lease Rent" phase wise before getting permission to execute Tripartite Sub-Lease Deed in favour of their prospective buyers unless the Lessor decides to withdraw this facility. On payment of One Time Lease Rent, no further annual lease rent would be required to be paid for the balance lease period. This option may be exercised at any time during the lease period, provided the Lessee has paid the earlier lease rent due and lease rent already paid will not be considered in One Time Lease Rent option.

b) The Lessee shall be liable to pay all rates, taxes, charges and assessment leviable by whatever name called for every description in respect of the plot of land or building constructed thereon assessed or imposed from time to time by the Lessor or any Authority/ Government. In exceptional circumstances the time of deposit for the payment due may be extended by the Lessor. But in such case of extension of time an interest @ 15% p.a. compounded every half yearly shall be charged for the defaulted amount for such delayed period. In case Lessee fails to pay the above charges it would be obligatory on the part or its members/ sub Lessee to pay proportional charges for the allotted areas.

Director

c) The Lessee shall use the allotted plot for construction of Group Housing/flats/plots. However, the Lessee shall be entitled to allot the dwelling units on sublease basis to its allottee and also provide space for facilities like Roads, Parks etc. as per their requirements, convenience with the allotted plot, fulfilling requirements or building bye-laws and prevailing and under mentioned terms and conditions to the Lessor. Further transfer/sub lease shall be governed by the transfer policy of the Lessor.

i) Such allottee/sub Lessee should be citizen of India and competent to contract.

ii) Normally, the permission for part transfer of plot shall not be granted under any circumstances. The Lessee shall not be entitled to complete transaction for sale, transfer, assign or otherwise part with possession of the whole or any part of the building constructed thereon before making payment according to the schedule specified in the lease deed of the plot to the Lessor. However, after making payment of premium of the plot to the Lessor as per schedule specified in the lease deed, permission for transfer of built up flats or to part with possession of the whole or any part of the building constructed on the Group Housing Plot, shall be granted and subject to payment of transfer charges as per policy prevailing at the time of granting such permission of transfer. However, the Lessor, reserves the right to reject any transfer application without assigning any reason. The Lessee will also be required to pay transfer charges as per the policy prevailing at the time of such permission of transfer.

The permission to transfer the part or the built up space will be granted subject to execution of tripartite sub- lease deed which shall be executed in a form and format as prescribed by the Lessor. On the fulfillment of the following conditions:-

a) The Lease Deed of plot has been executed and the Lessee has made the payment according to the schedule specified in the lease deed of the plot, interest and one time lease rent. Permission of sub-lease deed shall be granted phase wise on payment of full premium (with interest upto the date of deposit) of the plot of that phase.

b) Every sale done by the Lessee shall have to be registered before the physical possession of the property is handed over.

c) The Lessee has obtained building occupancy certificate from Planning Department, Greater NOIDA.

d) The Lessee shall submit list of individual allottees of flats within 6 months form the date of obtaining occupancy certificate

e) The Lessee shall have to execute sub lease in favour of the individual allottees for the developed flats/plots in the form and format as prescribed by the LESSOR.

f) The Sub-Lessee undertakes to put to use the premises for the residential use only.

Director

LESSOR

LESSEE

g) The Lessee shall pay an amount of Rs. 1000/- towards processing fee and proportionate (pro-rata basis) transfer charges and lease rent as applicable at the time of transfer and shall also execute sub lease deed between Lessor, Lessee and proposed transferee (sub-Lessee). The Lessee/ sub Lessee shall also ensure adherence to the building regulations and directions of the Lessor. The Lessee as well as sub Lessee shall have to follow rules and regulations prescribed in respect of lease hold properties and shall have to pay the charges as per rules of the Lessor/ Government of U.P.

The transfer charges shall not be payable in case of transfer between son/daughter, husband/wife, mother/father and vice versa or between these six categories. A processing fee of Rs. 1000/- will be payable in such case. The transfer of the flat in favour of 1st sub-Lessee shall be allowed without any transfer charges but sub lease deed will be executed between the Lessor & Lessee and allottee. However, a processing fee of the Rs. 1000/- will be payable at the time of transfer/execution of sub-lease deed. The physical possession of dwelling units/flats/plots will be permitted to be given after execution of sub-lease deed.

i) Every transfer done by the Lessee shall have to be registered before the physical possession of the flat/plot is handed over.

j) Except otherwise without obtaining the completion certificate, the Lessee shall have option upto 31.03.2011, or as decided by the Lessor, to divide the allotted plot and to sub-lease the same with the prior approval of Lessor on payment of transfer charges @ 2% of allotment rate. However, the area of each of such sub divided plots should not be less than 10,000 sq. mtrs.

k) Rs. 1000/- shall be paid as processing fee in each case of transfer of flat in addition to transfer charges.

D. NORMS OF DEVELOPMENT

The Lessee is allowed to develop the plots/construct the flats subject to achieving the density with the following norms.

Maximum permissible Ground Coverage	**35 %**
Maximum permissible FAR	**2.75**
Set backs	**As per Building Bye-laws**
Maximum Height	**No Limit**

E. CONSTRUCTION

1. The Lessee is required to submit building plan together with the master plan showing the phases for execution of the project for approval within 6 months from the date of possession and shall start construction within 12 months from

LESSOR

LESSEE

the date of possession. Date of execution of lease deed shall be treated as the date of possession. The Lessee shall be required to complete the construction of group housing pockets on allotted plot as per approved layout plan and get the occupancy certificate issued from Building Cell Department of the LESSOR in maximum 5 phases within a period of 7 years from the date of execution of lease deed. The Lessee shall be required to complete the construction of minimum 15% of the total F.A.R. of the allotted plot as per approved layout plan and get occupancy/completion certificate of the first phase accordingly issued from the building cell of the LESSOR within a period of three years from the date of execution of lease deed.

In case of plotted development, the final purchaser/sub-Lessee of plot shall have to obtain completion certificate from the LESSOR within the period of 5 years from the date of execution of lease deed.

2. All the peripheral/external development works as may be required to be carried out up to the allotted plot including construction of approach road, drains, culverts, electricity distribution/transmission lines, water supply, sewerage will be provided by the Lessor. However, all the expenses as may be required to connect these services with the internal system of services of plot shall be incurred by the Lessee.
3. Without prejudice to the Lessor's right of cancellation, the extension of time for the completion of Project, can be extended for a maximum period of another three years only with penalty as under:
   - For first year the penalty shall be 4% of the total premium.
   - For second year the penalty shall be 6% of the total premium.
   - For third year the penalty shall be 8% of the total premium.

   Extension for more than three years, normally will not be permitted.

4. In case the Lessee does not construct building within the time provided including extension granted, if any, for above, the allotment/ lease deed as the case may be, shall be liable to be cancelled. Lessee shall lose all rights to the allotted land and buildings appurtenant thereto.

5. There shall be total liberty at the part of allottee /Lessee to decide the size of the flats / plots (in case of plotted development) or to decide the ratio of the area for flatted/ plotted development. The F.A.R. earmarked for commercial/Institutional use would be admissible but the allottee /Lessee may utilize the same for residential use as per their convenience.

6. The allottee /Lessee may implement the project in maximum **five phases** and the occupancy certificate/completion certificate shall be issued by the LESSOR phase wise accordingly enabling them to do phase-wise marketing.

LESSOR

LESSEE

Director

F. MORTGAGE

The Lessee may, with prior permission of the Lessor, mortgage the land to any Financial Institution(s) / Bank(s) for raising loan for the purpose of financing his investment in the project on receipt of payment by allottee or on receipt of assurance of payment by bank or under any other suitable arrangement in mutual settlement amongst the LESSOR, developer and the financial institution(s)/Bank(s). As regards the case of mortgaging the land to any Financial Institution(s)/ Bank(s) to mortgage the said land to facilitate the housing loans of the final purchasers, N.O.C may be issued subject to such terms and conditions as may be decided by the LESSOR at the time of granting the permission.

Provided that in the event of sale or foreclosure of the mortgaged/charged property the LESSOR shall be entitled to claim and recover such percentage, as decided by the LESSOR, of the unearned increase in values of properties in respect of the market value of the said land as first charge, having priority over the said mortgage charge, the decision of the LESSOR in respect of the market value of the said land shall be final and binding on all the parties concerned.

The LESSOR's right to the recovery of the unearned increase and the pre-emptive right to purchase the property as mentioned herein before shall apply equally to involuntary sale or transfer, be it bid or through execution of decree of insolvency/court.

G. TRANSFER OF PLOT

1. Without obtaining the completion certificate the Lessee shall have the right to sub-divide the allotted plot into suitable smaller plots as per planning norms and to transfer the same to the interested parties upto 31.03.2011, or as decided by the Lessor, with the prior approval of LESSOR on payment of transfer charges @ 2% of allotment rate. However, the area of each of such sub-divided plots should not be less than 10,000 sq.mtrs. However, individual flat/plot will be transferable with prior approval of the LESSOR as per the following conditions :-

(i) The dues of LESSOR towards cost of land shall be paid in accordance with the payment schedule specified in the Lease Deed before executing of sub-lease deed of the flat.

(ii) The lease deed has been executed.

(iii) Transfer of flat will be allowed only after obtaining completion certificate for respective phase by the Lessee.

(iv) The sub-Lessee undertakes to put to use the premises for the residential use only.

LESSOR

LESSEE

(v) The Lessee has obtained building occupancy certificate from Building Cell/Planning Department, GREATER NOIDA.

(vi) First sale/transfer of a flat/plot to an allottee shall be through a Sub-lease/Lease Deed to be executed on the request of the Lessee to the LESSOR in writing.

(vii) No transfer charges will be payable in case of first sale, including the built-up premises on the sub-divided plot(s) as described above. However, on subsequent sale, transfer charges shall be applicable on the prevailing rates as fixed by the LESSOR.

(viii) Rs. 1000/- shall be paid as processing fee in each case of transfer of flat in addition to transfer charges.

H. MISUSE, ADDITIONS, ALTERATIONS ETC.

The Lessee/Sub-lessee shall not use flat for any purpose other than for residential purpose.

In case of violation of the above conditions, allotment shall be liable to be cancelled and possession of the premises along with structure thereon, if any, shall be resumed by the Lessor (Authority).

The Lessee/Sub lessee will not make, any alteration or additions to the said building or other erections for the time being on the demised premises, erect or permit to erect any new building on the demised premises without the prior written consent of the Lessor and in case of any deviation from such terms of plan, shall immediately upon receipt of notice from the Lessor requiring him to do so, correct such deviation as aforesaid.

If the Lessee/Sub-lessee fails to correct such deviation within a specified period of time after the receipt of such notice, then it will be lawful for the Lessor to cause such deviation to be corrected at the expense of Lessee who hereby agrees to reimburse by paying to the Lessor such amounts as may be fixed in that behalf.

I. LIABILITY TO PAY TAXES

The Lessee shall be liable to pay all rates, taxes, charges and assessment of every description imposed by any Lessor empowered in this behalf, in respect of the plot, whether such charges are imposed on the plot or on the building constructed thereon, from time to time.

J. OVERRIDING POWER OVER DORMANT PROPERTIES

The Lessor reserves the right to all mines, minerals, coals, washing gold earth's oils, quarries on or under the plot and full right and power at any time to do all acts and things which may be necessary or expedient for the purpose of searching for, working and obtaining removing and enjoying the

same without providing or leaving any vertical support for the surface of the plot(s)/flats or for the structure time being standing thereon provided always, that the Lessor shall make reasonable compensation to the Lessee for all damages directly occasioned by exercise of the rights hereby reserved. The decision of the Chief Executive Officer/ Lessor on the amount of such compensation shall be final and binding on the Lessee/sub-Lessee.

K. MAINTENANCE

1. The Lessee at his own expenses will take permission for sewerage, electricity and water connections from the concerned departments.
2. That the Lessee shall have to plan a maintenance programme whereby the entire demised premises and buildings shall be kept:-
    a. In a state of good and substantial repairs and in good sanitary condition to the satisfaction of the Lessor at all times.
    b. And to make available required facilities as well as to keep surroundings in all times neat and clean, good healthy and safe conditions according to the convenience of the inhabitants of the place.
3. That the Lessee shall abide by all regulations, Bye-laws, Directions and Guidelines of the Lessor framed/issued under section 8, 9 and 10 or under any other provisions of U.P. Industrial Area Development Act 1976 and rules made therein.
4. In case of non-compliance of terms and directions of Lessor, the Lessor shall have the right to impose such penalty as the Chief Executive Officer may consider just and expedient.
5. The Lessee/sub Lessee shall make such arrangements as are necessary for the maintenance of the building and common services and if the building is not maintained properly, The Chief Executive Officer or any officer authorized by Chief Executive Officer of the Lessor will have power to get the maintenance done through the Lessor and recover the amount so spent from the Lessee/sub Lessee. The Lessee/sub Lessee will be individually and severally liable for payment of the maintenance amount. The rules/regulation of UP flat ownership act 1975 shall be applicable on the Lessee/sub Lessee. No objection on the amount spent for maintenance of the building by the Lessor shall be entertained and decision of the Chief Executive Officer, of the Lessor in this regard shall be final.

L. CANCELLATION OF LEASE DEED

In addition to the other specific clauses relating to cancellation, the Lessor, as the case may be, will be free to exercise its right of cancellation of lease in the case of:-

Director

1. Allotment being obtained through misrepresentation/suppression of material facts, misstatement and/or fraud.
2. Any violation of directions issued or rules and regulation framed by Lessor or by any other statutory body.
3. Default on the part of the Lessee for breach/violation of terms and conditions of registration/allotment/lease and/or non-deposit of allotment amount.
4. If at the same time of cancellation, the plot is occupied by the Lessee thereon, the amount equivalent to 25% of the total premium of the plot shall be forfeited and possession of the plot will be resumed by the Lessor with structure thereon, if any, and the Lessee will have no right to claim compensation thereof. The balance, if any shall be refunded without any interest. The forfeited amount shall not exceed the deposited amount with the Lessor and no separate notice shall be given in this regard.
5. If the allotment is cancelled on the ground mentioned in sub clause 1 above, then the entire amount deposited by the Lessee, till the date of cancellation shall be forfeited by the Lessor and no claim whatsoever shall be entertained in this regard.

M. OTHER CLAUSES

1. The Lessor reserves the right to make such additions / alternations or modifications in the terms and conditions of allotment/lease deed/sub lease deed from time to time, as may be considered just and expedient.
2. In case of any clarification or interpretation regarding these terms and conditions, the decision of Chief Executive Officer of the Lessor shall be final and binding.
3. If due to any "Force Majeure" or such circumstances beyond the Lessor's control, the Lessor is unable to make allotment or facilitate the Lessee to undertake the activities in pursuance of executed lease deed, the deposits depending on the stages of payments will be refunded along with simple interest @ 4% p.a., if the delay in refund is more than one year from such date.
4. If the Lessee commits any act of omission on the demised premises resulting in nuisance, it shall be lawful for the Lessor to ask the Lessee to remove the nuisance within a reasonable period failing which the LESSOR shall itself get the nuisance removed at the Lessee's cost and charge damages from the Lessee during the period of submission of nuisance.
5. Any dispute between the Lessor and Lessee/ Sub-Lessee shall be subject to the territorial jurisdiction of the Civil Courts having jurisdiction over District-Gautam Budh Nagar or the Courts designated by the Hon'ble High Court of Judicature at Allahabad
6. The Lease Deed/allotment will be governed by the provisions of the U.P. Industrial Area Development Act, 1976 (U.P. Act No. 6 of 1976) and by the rules and/ or regulations made or directions issued, under this Act.

7. The Lessor will monitor the implementation of the project. Applicants who do not have a firm commitment to implement the project within the time limits prescribed are advised not to avail the allotment.
8. The Lessee/sub-Lessee of the Lessee shall be liable to pay all taxes/ charges livable from time to time by Lessor or any other authority duly empowered by them to levy the tax/charges.
9. Dwelling units/flats shall be used for residential purpose only. In case of default, render the allotment/lease liable for cancellation and the Allottee/ Lessee/sub-Lessee will not be paid any compensation thereof.
10. Other buildings earmarked for community facilities can not be used for purposes other than community requirements.
11. All arrears due to the Lessor would be recoverable as arrears of land revenue.
12. The Lessee shall not be allowed to assign or change his role, otherwise the lease shall be cancelled and entire money deposited shall be forfeited.
13. The Lessor in larger public interest may take back the possession of the land/building by making payment at the prevailing rate.
14. In case the Lessor is not able to give possession of the land in any circumstances, deposited money ~~will~~ be refunded ~~to the allottee with simple~~ interest.
15. All terms and conditions of brochure (Scheme Code BRS-03/2010) and its corrigendums, allotment, building bye-laws and as amended from time to time shall be binding on the Lessee.

IN WITNESS WHEREOF the parties have set their hands on the day and in the year herein first above written.

In presence of:

प्रबन्धक बिल्डर्स
ग्रेटर नौएडा प्राधिकरण

Witnesses:

1. Sanjay kumar
S/o Mr. N.K. Prasad
A06 Parchmanki Apptt,
Kaushambi, Gzb

for and on behalf of LESSOR

Director

For and on behalf of the LESSEE

2. Laxmi Chand S/o
Shri Mangal Dass
D-137 Kalak-Kehar. Delhi -95

प्रबन्धक बिल्डर्स
ग्रेटर नौएडा प्राधिकरण

LESSOR

LESSEE

(भाग १) क्रम-संख्या.....

(प्रस्तुतकर्त्ता अथवा प्रार्थी द्वारा रखा जाने वाला)

ख या प्रार्थना-पत्र प्रस्तुत करने का दिनाँक.....

स्तुत कर्त्ता या प्रार्थी का नाम.....

ख्य का प्रकार.....

तिफल की धनराशि.....

१. रजिस्ट्रीकरण शुल्क.....

२. प्रतिलिपिकरण शुल्क.....

३. निरीक्षक या तलाश के लिए शुल्क.....

४. मुख्तारनामा के अधिप्रमाणीकरण के लिए शुल्क.....

५. कमीशन शुल्क.....

६. विविध.....

७. यांत्रिक भत्ता.....

से हतकक योग.....

ुल्क वसूल करने की दिनाँक.....

नाँक जब लेख प्रतिलपि या तलाश प्रमाण

त्र वापस करने के लिए तैयार होगा

जिस्ट्रीकरण अधिकारी के हस्ताक्षर.....

उप निबन्धक
गौतमबुद्धनगर

Samridhi Realty Homes Pvt Ltd
CIN: U70200DL2013PTC249066

Journal SO Voucher

ANNEXURE - R/3

No. : **126**

Dated : **1-Sep-2019**

Particulars		Debit	Credit
STP-WATER EXPENSES	*Dr*	**28,025.00**	
To TDS U/S-194C @ 1% on Contract (IND. & HUF)			**280.00**
To SUSHMA YADAV (WATER SUPPLIER)			**27,745.00**
New Ref **126** **27,745.00 Cr**			
		₹ 28,025.00	**₹ 28,025.00**

ENTERED

On Account of :

BEING WATER TANKERS BILL NO. 126
DATED 07-8-19 month of july

Authorised Signatory

Prepared by

Checked by

Verified by

TRUE COPY

Movement Slip

Project:-					SGA	Sushma Yadav		
S/No.	Date of Receipt	Department	Date of Certificate	CRM	Finance & A/C	CEO	Director	Remarks
6586	2/9/19	Mr. Santosh	04/09/19		10/9/2019			

S.No.	Checklist for Processor & Reviewer (Payments Processing)	Processor	Reviewer
1	Whether Invoice has Received Stamp		
2	Whether Invoice number & date of Invoice is correct		
3	Supplier Name-no duplicate vendor, ensure where cost booked, payment also to the same vendor(In case of duplicate vendor)		
4	Check whether agreement (if required) has been made with the vendor & the invoice is submitted as per the terms of the agreement.		
5	Check the amount of Service Tax & cenvat credit for booking		
6	TDS/WCT calculation-whether applicable or lower TDS. Exception for no deduction to be verified		
7	Reverse Service Charge- along with cenvat credit		
8	In case of purchase return or variation between the invoice & the actual quantity/information as per our records,check whether deduction has been made.		
9	Confirm company name where Invoice booked		
10	Direct Invoice if PO not available- no duplicate payments, check whether any expense already booked for the same period/activity		
11	Check for outstanding advances		
12	Check whether any provisions made last year		
13	Order Based Invoice, if PO available		
14	Company name on Invoice is correct or not		
15	Check whether GRN in proper format, stamp for quality test(if applicable), weigh slip(if applicable) has been documented.		
	Invoice Payment		
1	Bank selected for payment is correct		
2	Verified Payment mode for payment-(Cheque/others)		
3	Check for payable amount		
4	Check for outstanding advances & set off with the same		
5	Verify Tally Voucher Number with Invoice for payment		
6	Check for Internal approval		
7	Checked for unregistered vendor if so then not allowed/PAN of supplier updated in 4QT		
8	Deductions/Retentions		
9	A/c payee stamp on cheque		
10	PAID stamp must be endorsed upon Payment.		
11	Authorized Signatory		

Invoice Processor	Reviewer	Payment Processor
Sign - 04/09/19		
Comments:-	Signature:	Name: Om Prakash

TRUE COPY

Samridhi Realty Homes Pvt. Ltd.
Corp Office:- 438, Jagriti Enclave,
Delhi.
Ph:

Bill Abstract

Name of Project: **Samridhi Grand Avenue** — Date: 29/8/2019
Name of Work: **STP Water tanker**
Name of Firm/Contractor : **Sushma Yadav** — Contact No. 9818790591
R/A Bill : ~~46TH RA Cum JAN -2019~~ 50th RA Cum July 2019 — PAN No.
Work Order No.:

BILL SUMMARY

S/No.	Description	Unit	Qty.	Rate.	Amount (Rs.)	Remark
1	STP water tanker supply at site	Trips	59.00	475.00	28025.0	
2	Extra STP water tanker essue for site from STP plant	Trips		250.00	0.0	
		Total Amount (Rs.)			**28025.0**	
		Add GST@ %				
		Less TDS @ %=				
		Payable Amount (Rs.)=				

(-) TDS 2% = 28,025 / 280 = 27,744.00

16.09.19

04/09/19

29/8/19

31/8/19

29.8.19

Billing Engineer — Project Manager — DGM (Project)

TRUE COPY

Samiyidhi Health Centre

Date	Trips	Tankar No
1-7-2019	2 ✓	UP-14AV 7807
2-7-2019	2 ✓	UP-14 AV-7807
3-7-2019	2 ✓	"
4-7-2019	2 ✓	"
5-7-2019	2 ✓	"
6-7-2019	2 ✓	"
7-7-2019	2 ✓	"
8-7-2019	2 ✓	"
9-7-2019	2 ✓	"
10-7-2019	2 ✓	"
11-7-2019	2 ✓	"
12-7-2019	2 ✓	"
13-7-2019	2 ✓	"
14-7-2019	2 ✓	"
15-7-2019	2 ✓	"
16-7-2019	2 ✓	"
17-7-2019	2 ✓	"
18-7-2019	2 ✓	"
19-7-2019	2 ✓	"
20-7-2019	2 ✓	"
21-7-2019	2 ✓	"
22-7-2019	2 ✓	"
23-7-2019	2 ✓	"
24-7-2019	2 ✓	"
25-7-2019	2 ✓	"
26-7-2019	2 ✓	"
27-7-2019	1 ✓	"
29-7-2019	2 ✓	"
30-7-2019	2 ✓	"
31-7-2019	2 ✓	"
	59	

ENTERED

TRUE COPY

Samridhi Realty Homes Pvt Ltd

CIN: U70200DL2013PTC249066

SUSHMA YADAV (WATER SUPPLIER)

Ledger Account

VILL-ETTERA, SEC-4, GREATER NOIDA

1-Apr-2019 to 15-Sep-2019

Date		Particulars	Vch Type	Vch No.	Debit	Credit
4-4-2019	Dr	**STP-WATER EXPENSES**	Journal SO	121		25,864.00
7-5-2019	Dr	**STP-WATER EXPENSES**	Journal SO	122		28,215.00
16-5-2019	Cr	**HDFC Current 50200029221940**	Payment		25,864.00	
4-6-2019	Dr	**STP-WATER EXPENSES**	Journal SO	123		28,215.00
8-7-2019	Dr	**STP-WATER EXPENSES**	Journal SO	124		28,215.00
28-8-2019	Cr	**HDFC Current 50200029221940**	Payment		50,000.00	
1-9-2019	Dr	**STP-WATER EXPENSES**	Journal SO	126		27,745.00
					75,864.00	1,38,254.00
	Cr	**Closing Balance**			62,390.00	
					1,38,254.00	**1,38,254.00**

This Bill 27,745

16/09/19

ENTERED

16.09.19

PAID

25/9/19

TRUE COPY

Bill Book/Cash Memo 9818790591

SUSHMA YADAV

Add.: Village-Ettera, Sec. 4, Greater Noida

S.t.p. Water & Drinking Water Tanker

No. 123 Date 07/08/2019

M/s. Samridhi Realty Homes.

S.No.	Particulars	Qty.	Rate	Amount Rs. P.
	Water Tanker N.G.T. 59	59	475	28025
			Total	28025

ENTERED 10/09/19

E.&.O.E.

Sushma Yadav

Signature

TRUE COPY

Samridhi Realty Homes Pvt Ltd
CIN: U70200DL2013PTC249066

Journal SO Voucher

No. : 127 Dated : 8-Oct-2019

Particulars		Debit	Credit
STP-WATER EXPENSES	*Dr*	**21,850.00**	
To TDS U/S-194C @ 1% on Contract (IND. & HUF)			**218.00**
To SUSHMA YADAV (WATER SUPPLIER)			**21,632.00**
New Ref **127** **21,632.00 Cr**			
On Account of : BEING WATER TANKERS BILL NO. 127 DATED 08-10-19 month of aug-2019			
		₹ 21,850.00	**₹ 21,850.00**

ENTERED

Authorised Signatory

Prepared by Checked by Verified by

TRUE COPY

Movement Slip

Project:- S.G.A / Sushma Yadav

S/No.	Date of Receipt	Department	Date of Certificate	CRM	Finance & A/C	CEO	Director	Remarks
7056	12-10-19	Jr. Ofr. Prakash	12/10/19		22/10/2019			

S.No.	Checklist for Processor & Reviewer (Payments Processing)	Processor	Reviewer
1	Whether Invoice has Received Stamp		
2	Whether Invoice number & date of Invoice is correct		
3	Supplier Name-no duplicate vendor, ensure where cost booked, payment also to the same vendor(In case of duplicate vendor)		
4	Check whether agreement (if required) has been made with the vendor & the invoice is submitted as per the terms of the agreement.		
5	Check the amount of Service Tax & cenvat credit for booking		
6	TDS/WCT calculation-whether applicable or lower TDS. Exception for no deduction to be verified		
7	Reverse Service Charge- along with cenvat credit		
8	In case of purchase return or variation between the invoice & the actual quantity/information as per our records,check whether deduction has been made.		
9	Confirm company name where Invoice booked		
10	Direct Invoice if PO not available- no duplicate payments, check whether any expense already booked for the same period/activity		
11	Check for outstanding advances		
12	Check whether any provisions made last year		
13	Order Based Invoice, if PO available		
14	Company name on Invoice is correct or not		
15	Check whether GRN in proper format, stamp for quality test(if applicable), weigh slip(if applicable) has been documented.		
	Invoice Payment		
1	Bank selected for payment is correct		
2	Verified Payment mode for payment-(Cheque/others)		
3	Check for payable amount		
4	Check for outstanding advances & set off with the same		
5	Verify Tally Voucher Number with Invoice for payment		
6	Check for Internal approval		
7	Checked for unregistered vendor if so then not allowed/PAN of supplier updated in 4QT		
8	Deductions/Retentions		
9	A/c payee stamp on cheque		
10	PAID stamp must be endorsed upon Payment.		
11	Authorized Signatory		

Invoice Processor	Reviewer	Payment Processor
Sign - 12/10/19		
Comments:-	Signature:	Name: Om Prakash

TRUE COPY

Samridhi Realty Homes Pvt. Ltd.
Corp Office:- 438, Jagriti Enclave,
Delhi.
Ph:

Bill Abstract

Name of Project: **Samridhi Grand Avenue** Date: 29/8/2019
Name of Work: **STP Water tanker**
Name of Firm/Contractor : **Sushma Yadav** Contact No. 9818790591
R/A Bill : 47TH **RA Cum AUG -2019** PAN No.
Work Order No.: 51th

BILL SUMMARY

S/No.	Description	Unit	Qty.	Rate.	Amount (Rs.)	Remark
1	STP water tanker supply at site	Trips	46.00	475.00	21850.0	
2	Extra STP water tanker essue for site from STP plant	Trips		250.00	0.0	
		Total Amount (Rs.)			**21850.0**	
		Add GST@ %				
		Less TDS @ %=				
		Payable Amount (Rs.)=				

21,850
219
21,631
00
23.10.19

(-) TDS 2% =

PAID

12/10/19

mahesh 11/10/19

9/10/19

10.10.19

Billing Engineer **Project Manager** **DGM (Project)**

TRUE COPY

Samridhi Realty Homes Pvt Ltd

CIN: U70200DL2013PTC249066

SUSHMA YADAV (WATER SUPPLIER)

Ledger Account

VILL-ETTERA, SEC-4, GREATER NOIDA

1-Apr-2019 to 23-Oct-2019

Date		Particulars	Vch Type	Vch No.	Debit	Credit
4-4-2019	Dr	**STP-WATER EXPENSES**	Journal SO	121		25,864.00
7-5-2019	Dr	**STP-WATER EXPENSES**	Journal SO	122		28,215.00
16-5-2019	Cr	**HDFC Current 50200029221940**	Payment		25,864.00	
4-6-2019	Dr	**STP-WATER EXPENSES**	Journal SO	123		28,215.00
8-7-2019	Dr	**STP-WATER EXPENSES**	Journal SO	124		28,215.00
28-8-2019	Cr	**HDFC Current 50200029221940**	Payment		50,000.00	
1-9-2019	Dr	**STP-WATER EXPENSES**	Journal SO	126		27,745.00
25-9-2019	Cr	**HDFC Current 50200029221940**	Payment		62,389.00	
8-10-2019	Dr	**STP-WATER EXPENSES**	Journal SO	127		21,632.00
	Dr	**STP-WATER EXPENSES**	Journal SO	128		27,745.00
					1,38,253.00	1,87,631.00
	Cr	**Closing Balance**			49,378.00	
					1,87,631.00	**1,87,631.00**

23/10/19 ENTERED

49,378 23.10.19

PAID 15/11/4

TRUE COPY

Samridhi Healthcare

DATE
PAGE

Dat.	Trips.	
1-8-2019	2	UP-14AB-7807
2-8-2019	2	UP-14AB-7807
3-8-2019	1	" 7807
4-8-2019	1	" 7807
5-8-2019	1	" 7807
8-8-2019	2	" 7807
9-8-2019	2	" 7807
10-8-2019	2	" 7807
11-8-2019	2	" 7807
12-8-2019	2	" 7807
13-8-2019	2	" 7807
14-8-2019	2	" 7807
16-8-2019	2	" 7807
19-8-2019	2	" 7807
20-8-2019	2	" 7807
21-8-2019	2	" 7807
22-8-2019	2	" 7807
23-8-2019	2	" 7807
24-8-2019	1	" 7807
25-8-2019	2	" 7807
26-8-2019	1	" 7807
27-8-2019	1	" 7807
28-8-2019	2	" 7807
29-8-2019	2	" 7807
30-8-2019	2	" 7807
31-8-2019	2	" 7807
	46	

TRUE COPY

Bill Book/Cash Memo 9818790591

SUSHMA YADAV

Add.: Village-Ettera, Sec. 4, Greater Noida

S.t.p. Water & Drinking Water Tanker

No. 127 Date 08/10/2019

M/s. Samridhi Realty Homes

S.No.	Particulars	Qty.	Rate	Amount Rs. P.
	Water Tanker N.G.T. 46	46	475	21850/-
	month of August 1-8-2019 to 31-8-2019			
			Total	21850/-

ENTERED PAID

E.&.O.E.

22/10/19

Sushma Yadav

Signature

TRUE COPY

Bill Book/Cash Memo 9818790591

SUSHMA YADAV

Add.: Village-Ettera, Sec. 4, Greater Noida

S.t.p. Water & Drinking Water Tanker

No. 127 Date 28/10/2019

M/s. Siddhi Realty Homes.

S.No.	Particulars	Qty.	Rate	Amount Rs. P.
	Water Tankar N.G.T. 46	46	475	21850/-
	month of August 1-8-2019 to 31-8-2-19			
			Total	21850/-

ENTERED PAID

E.&.O.E.

Sushma Yadav

Signature

TRUE COPY

Samridhi Realty Homes Pvt. Ltd.
CIN: U70200DL2013PTC249066

Journal SO Voucher

No. : 128 Dated : 8-Oct-2019

Particulars		Debit	Credit
STP-WATER EXPENSES	*Dr*	**28,025.00**	
To TDS U/S-194C @ 1% on Contract (IND. & HUF)			**280.00**
To SUSHMA YADAV (WATER SUPPLIER)			**27,745.00**
New Ref **128** **27,745.00 Cr**			
On Account of : BEING WATER TANKERS BILL NO. 128 DATED 08-10-19 month of sept-2019			
		₹ 28,025.00	**₹ 28,025.00**

Authorised Signatory

Prepared by Checked by Verified by

TRUE COPY

Movement Slip

Project:- SGA | Sushma Yadav

S/No.	Date of Receipt	Department	Date of Certificate	CRM	Finance & A/C	CEO	Director	Remarks
7055	12-10-19	Pr. on Bhavesh	12/10/19		22/10/2019			

S.No.	Checklist for Processor & Reviewer (Payments Processing)	Processor	Reviewer
1	Whether Invoice has Received Stamp		
2	Whether Invoice number & date of Invoice is correct		
3	Supplier Name no duplicate vendor, ensure where cost booked, payment also to the same vendor(In case of duplicate vendor)		
4	Check whether agreement (if required) has been made with the vendor & the invoice is submitted as per the terms of the agreement.		
5	Check the amount of Service Tax & cenvat credit for booking		
6	TDS/WCT calculation-whether applicable or lower TDS. Exception for no deduction to be verified		
7	Reverse Service Charge- along with cenvat credit		
8	In case of purchase return or variation between the invoice & the actual quantity/information as per our records,check whether deduction has been made.		
9	Confirm company name where Invoice booked		
10	Direct Invoice if PO not available- no duplicate payments, check whether any expense already booked for the same period/activity		
11	Check for outstanding advances		
12	Check whether any provisions made last year		
13	Order Based Invoice, if PO available		
14	Company name on Invoice is correct or not		
15	Check whether GRN in proper format, stamp for quality test(if applicable), weigh slip(if applicable) has been documented.		
	Invoice Payment		
1	Bank selected for payment is correct		
2	Verified Payment mode for payment-(Cheque/others)		
3	Check for payable amount		
4	Check for outstanding advances & set off with the same		
5	Verify Tally Voucher Number with Invoice for payment		
6	Check for Internal approval		
7	Checked for unregistered vendor if so then not allowed/PAN of supplier updated in 4QT		
8	Deductions/Retentions		
9	A/c payee stamp on cheque		
10	PAID stamp must be endorsed upon Payment.		
11	Authorized Signatory		

Invoice Processor

Sign - 12/10/19

Comments:-

Reviewer

Signature:

Payment Processor

Name: Om Prakash

TRUE COPY

Samridhi Realty Homes Pvt. Ltd.
Corp Office:- 438, Jagriti Enclave,
Delhi.
Ph:

Bill Abstract

Name of Project: **Samridhi Grand Avenue** Date: 10/9/2019
Name of Work: **STP Water tanker**
Name of Firm/Contractor : **Sushma Yadav** Contact No. 9818790591
R/A Bill : 48TH **RA Cum SEP -2019** PAN No.
Work Order No.: 52thRA

BILL SUMMARY

S/No.	Description	Unit	Qty.	Rate.	Amount (Rs.)	Remark
1	STP water tanker supply at site	Trips	59.00	475.00	28025.0	
2	Extra STP water tanker essue for site from STP plant	Trips		250.00	0.0	
		Total Amount (Rs.)			**28025.0**	
		Add GST@ %				
		Less TDS @ %=				
		Payable Amount (Rs.)=				

28,025
280
27,745
23.10.19

TDS(-) 2% 194(c) =

12/10/19

mahesh 11/10/19

9/10/19

10.10.19

Billing Engineer Project Manager DGM (Project)

TRUE COPY

Samriddhi Realty Venus

DATE

PAGE

Date	Trips	Tanker No.
1-9-2019	1	UP-14AB-7807
2-9-2019	2	UP-14AB-7807
3-9-2019	2	UP-14AB-7807
4-9-2019	1	UP-14AB-7807
5-9-2019	2	" 7807
6-9-2019	2	" 7807
7-9-2019	2	" 7807
8-9-2019	2	" 7807
-9-2019	2	" 7807
10-9-2019	2	" 7807
11-9-2019	2	" 7807
12-9-2019	2	" 7807
13-9-2019	2	" 7807
14-9-2019	2	" 7807
15-9-2019	2	" 7807
16-9-2019	2	" 7807
17-9-2019	2	" 7807
18-9-2019	2	" 7807
19-9-2019	2	" 7807
20-9-2019	2	" 7807
21-9-2019	2	" 7807
22-9-2019	2	" 7807
23-9-2019	2	" 7807
24-9-2019	2	" 7807
25-9-2019	2	" 7807
26-9-2019	2	" 7807
27-9-2019	2	" 7807
28-9-2019	2	" 7807
29-9-2019	2	" 7807

TRUE COPY

Bill Book/Cash Memo 9818790591

SUSHMA YADAV

Add.: Village-Ettera, Sec. 4, Greater Noida

S.t.p. Water & Drinking Water Tanker

No. 128 Date 8/10/2019

M/s. Samridhi Realty Homes.

S.No.	Particulars	Qty.	Rate	Amount Rs. P.
	Water Tanker N.G.T. 59	59	475	28025/-
	Month of September 1-9-2-19 to 30-9-2-19			
	ENTERED 22/10/19			
			Total	28025/-

E.&.O.E.

Sushma Yadav

Signature

TRUE COPY

Samridhi Realty Homes Pvt Ltd
CIN: U70200DL2013PTC249066

Journal SO Voucher

No. : 123 Dated : 1-Feb-2020

Particulars		Debit	Credit
STP-WATER EXPENSES	Dr	28,025.00	
To TDS U/S-194C @ 1% on Contract (IND. & HUF)			281.00
To SUSHMA YADAV (WATER SUPPLIER)			27,744.00
On Account of : bill no-129 date -31.10.2019 month od oct -2019			
		₹ 28,025.00	₹ 28,025.00

Authorised Signatory

Prepared by Checked by Verified by

PAID

TRUE COPY

Samridhi Realty Homes Pvt Ltd
CIN: U70200DL2013PTC249066

Journal SO Voucher

No. : 132 Dated : 1-Feb-2020

Particulars		Debit	Credit
STP-WATER EXPENSES	*Dr*	**28,500.00**	
To TDS U/S-194C @ 1% on Contract (IND. & HUF)			**281.00**
To SUSHMA YADAV (WATER SUPPLIER)			**28,219.00**
On Account of : bill no-132 date 1-2-2020 month of jan-2020		**₹ 28,500.00**	**₹ 28,500.00**

Authorised Signatory

20/02/20

Prepared by Checked by Verified by

PAID

TRUE COPY

Samridhi Realty Homes Pvt Ltd
CIN: U70200DL2013PTC249066

Journal SO Voucher

No. : 134 Dated : 1-Feb-2020

Particulars		Debit	Credit
STP-WATER EXPENSES	*Dr*	**28,025.00**	
To TDS U/S-194C @ 1% on Contract (IND. & HUF)			**281.00**
To SUSHMA YADAV (WATER SUPPLIER)			**27,744.00**
On Account of : bill no-134 date -1-2-2020 month of november -2019		**₹ 28,025.00**	**₹ 28,025.00**

Authorised Signatory

20/02/20

Prepared by Checked by Verified by

TRUE COPY

Samridhi Realty Homes Pvt Ltd
CIN: U70200DL2013PTC249066

Journal SO Voucher

No. : 135 Dated : 1-Feb-2020

Particulars		Debit	Credit
STP-WATER EXPENSES	*Dr*	**950.00**	
To TDS U/S-194C @ 1% on Contract (IND. & HUF)			**10.00**
To SUSHMA YADAV (WATER SUPPLIER)			**940.00**
On Account of : bill no-135 date -1-2-2020 month of dec-2019			
		₹ 950.00	**₹ 950.00**

Authorised Signatory

20/02/20

Prepared by Checked by Verified by

TRUE COPY

Movement Slip

Project:- Grand Avenue / STP water Tanker Sushma Yadav

S/No.	Date of Receipt	Department	Date of Certificate	CRM	Finance & A/C	CEO	Director	Remarks
7461	14.2.20	MI Om Prakash	15/02/2020		15/2/2020			

S.No.	Checklist for Processor & Reviewer (Payments Processing)	Processor	Reviewer
1	Whether Invoice has Received Stamp		
2	Whether Invoice number & date of Invoice is correct		
3	Supplier Name-no duplicate vendor, ensure where cost booked, payment also to the same vendor(In case of duplicate vendor)		
4	Check whether agreement (if required) has been made with the vendor & the invoice is submitted as per the terms of the agreement.		
5	Check the amount of Service Tax & cenvat credit for booking		
6	TDS/WCT calculation-whether applicable or lower TDS. Exception for no deduction to be verified		
7	Reverse Service Charge- along with cenvat credit		
8	In case of purchase return or variation between the invoice & the actual quantity/information as per our records,check whether deduction has been made.		
9	Confirm company name where Invoice booked		
10	Direct Invoice if PO not available- no duplicate payments, check whether any expense already booked for the same period/activity		
11	Check for outstanding advances		
12	Check whether any provisions made last year		
13	Order Based Invoice, if PO available		
14	Company name on Invoice is correct or not		
15	Check whether GRN in proper format, stamp for quality test(if applicable), weigh slip(if applicable) has been documented.		
	Invoice Payment		
1	Bank selected for payment is correct		
2	Verified Payment mode for payment-(Cheque/others)		
3	Check for payable amount		
4	Check for outstanding advances & set off with the same		
5	Verify Tally Voucher Number with Invoice for payment		
6	Check for Internal approval		
7	Checked for unregistered vendor if so then not allowed/PAN of supplier updated in 4QT		
8	Deductions/Retentions		
9	A/c payee stamp on cheque		
10	PAID stamp must be endorsed upon Payment.		
11	Authorized Signatory		

Invoice Processor	Reviewer	Payment Processor
Sign - 15/02/2020		
Comments:-	Signature:	Name: Om Prakash

TRUE COPY

Samridhi Realty Homes Pvt. Ltd.
Corp Office:- 438, Jagriti Enclave,
Delhi.
Ph:

Bill Abstract

Name of Project: **Samridhi Grand Avenue** Date: 11/2/2020
Name of Work: **STP Water tanker**
Name of Firm/Contractor : **Sushma Yadav** Contact No. 9818790591
R/A Bill : ~~50TH~~ RA 53th RA (Oct to Dec-19 & Jan-2020) PAN No.
Work Order No.:

BILL SUMMARY

S/No.	Description	Unit	Qty.	Rate.	Amount (Rs.)	Remark
1	STP water tanker supply at site	Trips	180.00	475.00	85500.0	
2	Extra STP water tanker essue for site from STP plant	Trips		250.00	0.0	
		Total Amount (Rs.)			**85500.0**	
		Add GST@ %				
		Less TDS @ %=				
		Payable Amount (Rs.)=				

Remarks → Some of the bills are misplaced so I have attached the Measurement Sheet. As per Ledger account I have made the bills of those months which are not shown on Sheet.

11/02/2020

15/02/2020

mahesh 12/2/20 A/C Please check

PAID

11.02.2020

Billing Engineer | Project Manager | DGM (Project)

Remarks → Hold 30000Rs in overall bill. as he has taken tankers from Samridhi.

mahesh 12/2/20

85,500
855
84,645
30,000
54,645

(-) TDS 1% =

→ Hold As Per Remarks (-)

TRUE COPY

SUMMARY			
S/No.	Description	Unit	Qty.
1	JANUARY MONTH ~~2020~~ 2020 2019	NO.	60
2	DECEMBER MONTH 2019 2019	NO.	2
3	NOVEMBER MONTH ~~2020~~ 2019	NO.	59
4	OCTOBER MONTH ~~2021~~ 2019	NO.	59
	TOTAL	NO.	**180**

2019

Previous Bill

11.02.2020

Please Check this Bill, as contractor is saying that is not updated in Records till now.

PAID

TRUE COPY

Samridhi Realty Homes Pvt Ltd
438, Jagriti Enclave
NEW DELHI-92
CIN: U70200DL2013PTC249066

SUSHMA YADAV (WATER SUPPLIER)
Ledger Account
VILL-ETTERA, SEC-4, GREATER NOIDA

1-Apr-2019 to 5-Feb-2020

Date		Particulars	Vch Type	Vch No.	Debit	Cred
4-4-2019	Dr	**STP-WATER EXPENSES** *BEING WATER TANKERS BILL NO. 121* *DATED 04-04-2019*	Journal SO	121		25,864.0
7-5-2019	Dr	**STP-WATER EXPENSES** *BEING WATER TANKERS BILL NO. 122* *DATED 07-05-2019*	Journal SO	122		28,215.0
16-6-2019	Cr	**HDFC Current 50200029221940** *BEING ONLINE PAYMENT TO VENDORS*	Payment		26,864.00	
4-6-2019	Dr	**STP-WATER EXPENSES** *BEING WATER TANKERS BILL NO. 123* *DATED 04-06-2019*	Journal SO	123		28,215.0
8-7-2019	Dr	**STP-WATER EXPENSES** *BEING WATER TANKERS BILL NO. 124* *DATED 08-07-2019*	Journal SO	124		28,215.0
28-8-2019	Cr	**HDFC Current 50200029221940** *BEING ONLINE PYMT TO VENDORS*	Payment		50,000.00	
1-9-2019	Dr	**STP-WATER EXPENSES** *BEING WATER TANKERS BILL NO. 126* *DATED 07-8-19 month of july*	Journal SO	126		27,745.0
25-9-2019	Cr	**HDFC Current 50200029221940** *BEING ONLINE PAYMENT TO VENDORS (KAPL 20+20+30)*	Payment		62,389.00	
8-10-2019	Dr	**STP-WATER EXPENSES** *BEING WATER TANKERS BILL NO. 127* *DATED 08-10-19 month of aug-2019*	Journal SO	127		21,632.0
	Dr	**STP-WATER EXPENSES** *BEING WATER TANKERS BILL NO. 128* *DATED 08-10-19 month of sept-2019*	Journal SO	128		27,745.0
15-11-2019	Cr	**HDFC Current 50200029221940** *BEING ONLINE RTGS PAID TO VENDORS (RS. 9,000/- HOLD OF VR THINKOVATIVE & RS. 2700/- PREM LAND SCAPING- GST NOTE DEPOSIT)*	Payment		49,378.00	
					1,87,631.00	1,87,631.0

PAID

TRUE COPY

Bill Book/Cash Memo 9818790591

SUSHMA YADAV

Add.: Village-Ettera, Sec. 4, Greater Noida

S.t.p. Water & Drinking Water Tanker

No. 129 Date 31/10/2019

M/s. Samridhi Realty Noida.

S.No.	Particulars	Qty.	Rate	Amount Rs. P.
	Water Tanker N.G.T-59 (October-2019)	59	475	28025
			Total	28025

ENTERED

E.&O.E. Sushma Yadav

TRUE COPY

Date

Dat	Trips	Tanker no
1-10-2019	2	UP-14AB-7807
2-10-2019	2	UP-14AB-7807
3-10-2019	2	7807
4-10-2019	2	7807
5-10-2019	2	7807
6-10-2019	2	7807
7-10-2019	2	7807
8-10-2019	2	7807
9-10-2019	2.	7807
10-10-2019	2.	7807
11-10-2019	2.	7807
12-10-2019	2.	7807
13-10-2019	2.	7807
14-10-2019	2.	7807
15-10-2019	2.	7807
16-10-2019	2.	7807
17-10-2019	2.	7807
18-10-2019	2.	7807
19-10-2019	2.	7807
20-10-2019	2.	7807
21-10-2019	1	7807
22-10-2019	2	7807
23-10-2019	2	7807
24-10-2019	2	7807
25-10-2019	2	7807
26-10-2019	2	7807
28-10-2019	2	7807
29-10-2019	2	7807
30-10-2019	2	7807
31-10-2019	2	7807
	59	

TRUE COPY

Bill Book/Cash Memo 9818790591

SUSHMA YADAV

Add.: Village-Ettera, Sec. 4, Greater Noida

S.t.p. Water & Drinking Water Tanker

No. 132 Date.....

M/s. Samriddhi Reality Homes.

S.No.	Particulars	Qty.	Rate	Amount Rs. P.
	Water Tanker N.G.T. - 60	60	475	28500/-
	Provisional Bill No - 119-125 1-1-2019 to 31-1-2019			
			Total	28500/-

PAID

20/02/20

E.&.O.E.

Sushma Yadav

Signature

TRUE COPY

Samridhi Realty Premises.

Date 2020	Trips.	Date Tankar No
1-01-2019 do.	2.	UP-14AB-2940
2-01-2019 "	2.	UP-14AB-2940
3-01-2019 "	2.	"
4-01-2019 "	2.	"
5-01-2019 "	2.	"
6-01-2019 "	2.	"
7-01-2019 "	2.	"
8-01-2019 "	2.	"
9-01-2019 "	2.	"
10-01-2019 "	2.	"
11-01-2019 "	2.	"
12-01-2019 "	2.	"
13-01-2019 "	2.	"
14-01-2019 "	2.	"
15-01-2019 "	2.	"
16-01-2019 "	2.	"
17-01-2019 "	2.	"
18-01-2019 "	2.	"
19-01-2019 "	2.	"
20-01-2019 "	2.	"
21-01-2019 "	2.	"
23-01-2019 "	2.	"
24-01-2019 "	2.	"
25-01-2019 "	2.	"
26-01-2019 "	2.	"
27-01-2019 "	2.	"
28-01-2019 "	2.	"
29-01-2019 "	2.	"
30-01-2019 "	2.	"
31-01-2019 "	2.	"
	60	

OK

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Bill Book/Cash Memo 9818790591

SUSHMA YADAV

Add.: Village-Ettera, Sec. 4, Greater Noida

S.t.p. Water & Drinking Water Tanker

No. 134 Date.....

M/s. Samaidhi Realty Noida.

S.No.	Particulars	Qty.	Rate	Amount Rs. P.
	Water Tanker - N.G.T - 59 (November - 2019)	59	475	28025/-
	Duplicate Bill. 130 - Month of November			
			Total	28025/-

E.&.O.E.

20/02/2020

Sushma Yadav

Signature

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Samoidki Ra[illegible] Momas

Date	Trips	Tanker No
1-11-2019	2	UP-14AB-2940
2-11-2019	2	UP-14AB-2940
3-11-2-19	2	2940
4-11-2-19	2	2940
5-11-2-19	2	2940
6-11-2-19	2	2940
7-11-2-19	2	2940
8-11-2-19	2	2940
9-11-2-19	2	2940
10-11-2-19	1	2940
11-11-2-19	2	2940
12-11-2-19	2	2940
13-11-2-19	2	2940
14-11-2-19	2	2940
15-11-2-19	2	2940
16-11-2-19	2	2940
17-11-2-19	2	2940
18-11-2-19	2	2940
19-11-2019	2	2940
20-11-2-19	2	2940
21-11-2-19	2	2940
22-11-2-19	2	2940
23-11-2-19	2	2940
24-11-2-19	2	2940
25-11-2-19	2	2940
26-11-2-19	2	2940
27-11-2-19	2	2940
28-11-2-19	2	2940
29-11-2-19	2	2940
30-11-2-19	2	2940
	59	

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Movement Slip

Project:- Grand Avenue / STP Water Tanker Sushma Yadav

S/No.	Date of Receipt	Department	Date of Certificate	CRM	Finance & A/C	CEO	Director	Remarks
7460	14.2.20	M Om Prakash						

S.No.	Checklist for Processor & Reviewer (Payments Processing)	Processor	Reviewer
1	Whether Invoice has Received Stamp		
2	Whether Invoice number & date of Invoice is correct		
3	Supplier Name-no duplicate vendor, ensure where cost booked, payment also to the same vendor(In case of duplicate vendor)		
4	Check whether agreement (if required) has been made with the vendor & the invoice is submitted as per the terms of the agreement.		
5	Check the amount of Service Tax & cenvat credit for booking		
6	TDS/WCT calculation-whether applicable or lower TDS. Exception for no deduction to be verified		
7	Reverse Service Charge- along with cenvat credit		
8	In case of purchase return or variation between the invoice & the actual quantity/information as per our records,check whether deduction has been made.		
9	Confirm company name where Invoice booked		
10	Direct Invoice if PO not available- no duplicate payments, check whether any expense already booked for the same period/activity		
11	Check for outstanding advances		
12	Check whether any provisions made last year		
13	Order Based Invoice, if PO available		
14	Company name on Invoice is correct or not		
15	Check whether GRN in proper format, stamp for quality test(if applicable), weigh slip(if applicable) has been documented.		
	Invoice Payment		
1	Bank selected for payment is correct		
2	Verified Payment mode for payment-(Cheque/others)		
3	Check for payable amount		
4	Check for outstanding advances & set off with the same		
5	Verify Tally Voucher Number with Invoice for payment		
6	Check for Internal approval		
7	Checked for unregistered vendor if so then not allowed/PAN of supplier updated in 4QT		
8	Deductions/Retentions		
9	A/c payee stamp on cheque		
10	PAID stamp must be endorsed upon Payment.		
11	Authorized Signatory		

Invoice Processor | Reviewer | Payment Processor

Sign -

Comments:- | Signature: | Name:

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Bill Book/Cash Memo 9818790591

SUSHMA YADAV

Add.: Village-Ettera, Sec. 4, Greater Noida

S.t.p. Water & Drinking Water Tanker

No. 135 Date.....

M/s. Jaiwidhi Realty Homes.

S.No.	Particulars	Qty.	Rate	Amount Rs. P.
	Water Tanker N.G.T-2 (December-2019) Duplicate Bill-131- Month of December	2	475	950/-
			Total	950/-

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Samridhi Realty Homes

Date	Trips.	Date Tonkar No
1-01-2019		UP14AB-2946
2-01-2019		UP14AB-2946
3-01-2019		UP14AB-2946
4-01-2-19		"
5-01-2019		"
6-01-2019		"
7-01-2019		"
9-01-2019		"
10-1-2019		"
11-1-2019		"
12-01-2019		"
13-01-2019		"
14-01-2019		"
16-01-2019		"
17-01-2-19		"
18-01-2019		"
19-01-2019		"
		"
		"
		"
		"
		"
		"
		"
		"
		"
		"
		"
		"

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Jaminan Kredit/Jaminan

Date

Date	Terima	Date Tanggal Terima
1-12-2019	2	UP-14AB-2940

ok

Lawan

09/02/2020

TRUE COPY

Samridhi Realty Homes Pvt Ltd

CIN: U70200DL2013PTC249066

SUSHMA YADAV (WATER SUPPLIER)

Ledger Account

VILL-ETTERA, SEC-4, GREATER NOIDA

1-Apr-2019 to 20-Feb-2020

Date		Particulars	Vch Type	Vch No.	Debit	Credit
4-4-2019	Dr	STP-WATER EXPENSES	Journal SO	121		25,864.00
7-5-2019	Dr	STP-WATER EXPENSES	Journal SO	122		28,215.00
16-5-2019	Cr	HDFC Current 50200029221940	Payment		25,864.00	
4-6-2019	Dr	STP-WATER EXPENSES	Journal SO	123		28,215.00
8-7-2019	Dr	STP-WATER EXPENSES	Journal SO	124		28,215.00
28-8-2019	Cr	HDFC Current 50200029221940	Payment		50,000.00	
1-9-2019	Dr	STP-WATER EXPENSES	Journal SO	126		27,745.00
25-9-2019	Cr	HDFC Current 50200029221940	Payment		62,389.00	
8-10-2019	Dr	STP-WATER EXPENSES	Journal SO	127		21,632.00
	Dr	STP-WATER EXPENSES	Journal SO	128		27,745.00
15-11-2019	Cr	HDFC Current 50200029221940	Payment		49,378.00	
1-2-2020	Dr	STP-WATER EXPENSES	Journal SO	129		27,744.00
	Dr	STP-WATER EXPENSES	Journal SO	132		28,219.00
	Dr	STP-WATER EXPENSES	Journal SO	134		27,744.00
	Dr	STP-WATER EXPENSES	Journal SO	135		940.00
					1,87,631.00	2,72,278.00
	Cr	Closing Balance			84,647.00	
					2,72,278.00	**2,72,278.00**

25/2/2020

Hold As Per Site Instruction (-)

84,647
30,000
54,645

20/02/2020

Paid 20/02/2020

PAID

24/02/2020

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Samridhi Realty Homes Pvt Ltd (Noida)
Plot No. GH-09D,
Techzone -4
Greater Noida West
CIN: U70200DL2013PTC249066

SUSHMA YADAV (WATER SUPPLIER)

Ledger Account
VILL-ETTERA, SEC-4, GREATER NOIDA

1-Apr-2014 to 31-Mar-2016

Date		Particulars	Vch Type	Vch No.	Debit	Credit
27-4-2015	By	STP-WATER EXPENSES	Journal	04/139		5,425.00
	To	IMPREST ACCOUNT MAHESH JI	Journal	04/140	5,425.00	
	To	TDS U/s 194C - Contractor - Others	Journal	04/141	54.00	
6-5-2015	By	STP-WATER EXPENSES	Journal	05/17		30,715.00
14-5-2015	To	HEAD OFFICE DELHI	Journal	05/64	30,661.00	
18-6-2015	By	STP-WATER EXPENSES	Journal	06/43		37,125.00
19-6-2015	To	HEAD OFFICE DELHI	Journal	06/49	37,125.00	
14-7-2015	By	STP-WATER EXPENSES	Journal	07/33		38,610.00
	To	HEAD OFFICE DELHI	Journal	07/34	38,610.00	
8-8-2015	By	STP-WATER EXPENSES	Journal	08/26		40,095.00
	To	HEAD OFFICE DELHI	Journal	08/27	40,095.00	
18-9-2015	By	STP-WATER EXPENSES	Journal	09/55		36,135.00
19-9-2015	To	HEAD OFFICE DELHI	Journal	09/59	36,135.00	
12-10-2015	By	STP-WATER EXPENSES	Journal	10/34		36,135.00
	To	HEAD OFFICE DELHI	Journal	10/35	36,135.00	
7-11-2015	To	HEAD OFFICE DELHI	Journal	11/29	37,125.00	
	By	STP-WATER EXPENSES	Journal	11/30		37,125.00
7-12-2015	By	STP-WATER EXPENSES	Journal	12/21		33,660.00
19-1-2016	By	STP-WATER EXPENSES	Journal	01/51		34,155.00
13-2-2016	To	HEAD OFFICE DELHI	Journal	02/45	67,815.00	
22-2-2016	By	STP-WATER EXPENSES	Journal	02/68		32,447.00
24-2-2016	To	HEAD OFFICE DELHI	Journal	02/72	32,447.00	
11-3-2016	By	STP-WATER EXPENSES	Journal	03/36		35,269.00
15-3-2016	To	HEAD OFFICE DELHI	Journal	03/45	35,269.00	
31-3-2016	By	STP-WATER EXPENSES	Journal	03/111		34,798.00
					3,96,896.00	4,31,694.00
	To	Closing Balance			34,798.00	
					4,31,694.00	4,31,694.00

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Samridhi Realty Homes Pvt Ltd
438, Jagriti Enclave
NEW DELHI-92
CIN: U70200DL2013PTC249066

SUSHMA YADAV (WATER SUPPLIER)

Ledger Account
VILL-ETTERA, SEC-4, GREATER NOIDA

1-Apr-2015 to 20-Mar-2024

Date		Particulars	Vch Type	Vch No.	Debit	Credit
1-4-2015	By	**Opening Balance**				**34,798.00**
23-4-2016	To	**HEAD OFFICE DELHI**	Journal		34,798.00	
13-5-2016	By	**STP Water Expenses**	Journal			38,090.00
25-5-2016	To	**HEAD OFFICE DELHI**	Journal		38,090.00	
10-6-2016	To	**HEAD OFFICE DELHI**	Journal		39,031.00	
11-6-2016	By	**STP Water Expenses**	Journal			39,031.00
22-7-2016	By	**STP Water Expenses**	Journal			38,560.00
5-8-2016	To	**HEAD OFFICE DELHI**	Journal		38,560.00	
16-8-2016	By	**STP Water Expenses**	Journal			27,745.00
19-8-2016	To	**HEAD OFFICE DELHI**	Journal		27,745.00	
12-9-2016	By	**STP Water Expenses**	Journal			35,269.00
22-9-2016	To	**HEAD OFFICE DELHI**	Journal		35,269.00	
17-10-2016	By	**STP Water Expenses**	Journal			37,620.00
20-10-2016	To	**HEAD OFFICE DELHI**	Journal		37,620.00	
2-1-2017	By	**STP Water Expenses**	Journal			33,264.00
	By	**STP Water Expenses**	Journal			30,640.00
3-1-2017	To	**HEAD OFFICE DELHI**	Journal		63,904.00	
13-1-2017	By	**STP Water Expenses**	Journal			28,289.00
23-1-2017	To	**HEAD OFFICE DELHI**	Journal		28,289.00	
11-3-2017	By	**STP Water Expenses**	Journal			47,223.00
18-3-2017	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		47,223.00	
31-3-2017	By	**STP Water Expenses**	Journal			29,700.00
					3,90,529.00	4,20,229.00
	To	**Closing Balance**			29,700.00	
					4,20,229.00	**4,20,229.00**
1-4-2017	By	**Opening Balance**				**29,700.00**
17-4-2017	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		29,700.00	
11-5-2017	By	**STP Water Expenses**	Journal			29,700.00
16-5-2017	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		29,700.00	
27-6-2017	By	**STP Water Expenses**	Journal			32,076.00
30-6-2017	By	**STP Water Expenses**	Journal			30,888.00
10-7-2017	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		32,076.00	
15-7-2017	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		30,888.00	
1-9-2017	To	**TDS U/s 194C - Contractor - Others**	Journal SO		312.00	
	By	**Purchase - GST - 18% - Site**	Purchase SO			31,200.00
8-9-2017	By	**Purchase - GST - 18% - Site**	Purchase SO			30,000.00
	To	**TDS U/s 194C - Contractor - Others**	Journal SO		300.00	
15-9-2017	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		60,588.00	
1-10-2017	By	**STP Water Expenses**	Journal SO			35,120.00
31-10-2017	By	**STP Water Expenses**	Journal SO			27,076.00
6-11-2017	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		35,120.00	
27-11-2017	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		27,076.00	
25-12-2017	By	**STP Water Expenses**	Journal SO			31,606.00
15-1-2018	To	**PUNJAB NATIONAL BANK CA-2027**	Payment		31,606.00	
23-2-2018	By	**STP Water Expenses**	Journal SO			30,888.00
	By	**STP Water Expenses**	Journal SO			31,581.00
5-3-2018	By	**STP Water Expenses**	Journal SO			29,452.00
13-3-2018	To	**ICICI BANK 033005006482**	Payment		62,469.00	
		Carried Over			3,39,835.00	3,69,287.00

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continued ...

Samridhi Realty Homes Pvt Ltd

SUSHMA YADAV (WATER SUPPLIER) Ledger Account : 1-Apr-2015 to 20-Mar-2024

Date		Particulars	Vch Type	Vch No.	Debit	Credit
		Brought Forward			3,39,835.00	3,69,287.00
17-3-2018	To	ICICI BANK 033005006482	Payment		29,452.00	
31-3-2018	By	STP Water Expenses	Journal SO			30,170.00
					3,69,287.00	3,99,457.00
	To	Closing Balance			30,170.00	
					3,99,457.00	**3,99,457.00**
1-4-2018	By	Opening Balance				**30,170.00**
26-4-2018	To	HDFC Current 50200029221940	Payment		30,170.00	
3-5-2018	By	STP Water Expenses	Journal SO			31,828.00
5-6-2018	To	HDFC Current 50200029221940	Payment		31,828.00	
6-6-2018	By	STP Water Expenses	Journal SO			35,813.00
22-6-2018	To	HDFC Current 50200029221940	Payment		35,813.00	
31-7-2018	By	STP Water Expenses	Journal SO			38,239.00
9-8-2018	To	HDFC Current 50200029221940	Payment		38,239.00	
2-9-2018	By	STP Water Expenses	Journal SO			32,769.00
	By	STP Water Expenses	Journal SO			29,700.00
24-9-2018	To	HDFC Current 50200029221940	Payment		32,769.00	
5-10-2018	To	HDFC Current 50200029221940	Payment		29,700.00	
6-10-2018	By	STP Water Expenses	Journal SO			28,512.00
10-11-2018	By	STP Water Expenses	Journal SO			32,522.00
12-11-2018	To	HDFC Current 50200029221940	Payment		28,512.00	
28-11-2018	To	HDFC Current 50200029221940	Payment		32,522.00	
0-12-2010	By	STP Water Expenses	Journal SO			32,027.00
19-12-2018	To	HDFC Current 50200029221940	Payment		32,027.00	
18 1 2010	By	STP Water Expenses	Journal SO			30,591.00
5-2-2019	To	HDFC Current 50200029221940	Payment		30,591.00	
1-3-2019	By	STP Water Expenses	Journal SO			19,751.00
20-3-2019	To	HDFC Current 50200029221940	Payment		19,751.00	
					3,41,922.00	**3,41,922.00**
4-4-2019	By	STP Water Expenses	Journal SO	121		25,864.00
7-5-2019	By	STP Water Expenses	Journal SO	122		28,215.00
16-5-2019	To	HDFC Current 50200029221940	Payment		25,864.00	
4-6-2019	By	STP Water Expenses	Journal SO	123		28,215.00
8-7-2019	By	STP Water Expenses	Journal SO	124		28,215.00
28-8-2019	To	HDFC Current 50200029221940	Payment		50,000.00	
1-9-2019	By	STP Water Expenses	Journal SO	126		27,745.00
25-9-2019	To	HDFC Current 50200029221940	Payment		62,389.00	
8-10-2019	By	STP Water Expenses	Journal SO	127		21,632.00
	By	STP Water Expenses	Journal SO	128		27,745.00
15-11-2019	To	HDFC Current 50200029221940	Payment		49,378.00	
1-2-2020	By	STP Water Expenses	Journal SO	129		27,744.00
	By	STP Water Expenses	Journal SO	132		28,219.00
	By	STP Water Expenses	Journal SO	134		27,744.00
	By	STP Water Expenses	Journal SO	135		940.00
26-2-2020	To	HDFC Current 50200029221940	Payment	ONLINE	54,645.00	
					2,42,276.00	2,72,278.00
	To	Closing Balance			30,002.00	
					2,72,278.00	**2,72,278.00**
1-4-2021	By	Opening Balance				**30,002.00**
20-1-2022	To	HDFC Current 50200029221940	Payment	SUSHMA YADAV	20,000.00	
	To	STP Water Expenses	Journal		10,002.00	
					30,002.00	**30,002.00**

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GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1,SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR , (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

ANNEXURE-R/4

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To,

M/S. SAMRIDHI REALTY HOMES PVT. LTD.
438,
JAGRITI ENCLAVE

DELHI

Ref:	GNIDA/BRS03/10
As On Date:	29-Dec-2023 09:59:52 AM
Allotment No.:	BRS03/1000034
Plot Size (in SQM):	27989
Plot No.:	DV-GH-09D
Block:	N/A
Block Name:	NIL
Sector Name:	TECH ZONE-IV
Location:	N/A
Interest:	12%
Bill Start Date:	09-Jan-2019

Plot Size For WaterBill Generation(in SQM): 27989

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	2,82,645.00	31/03/2019	-7,59,287.25	1	10,27,800.00	2017-2018	-10,27,800.00
2	12,43,644.00	31/03/2020	-643.25	2	4,85,000.00	2019-2020	-12,44,287.25
3	13,68,008.40	31/03/2021	13,67,365.15	3	18,21,000.00	2023-2024	33,74,605.61
4	15,04,809.24	31/03/2022	30,26,837.90				
5	16,55,292.00	31/03/2023	50,24,497.38				
6	18,20,820.00	31/03/2024					
Total	**7875218.64**				**3333800.00**		

Outstanding Balance:	₹	33,74,605.61	As On Last Due/Deposit Date
Interest on Outstanding Balance:	₹	1,62,720.71	as on 29/12/2023
Min. Charges for Bill Period 01/04/2023 To 31/3/2024 :	₹	1820820.00	
Kindly Deposit:	₹	**53,58,146.32**	

NOTE: GNIDA offers 'ONLINE WATER BILL PAYMENT SERVICES'.You can use this facility after applying KYA. KYA form is available on GNIDA website http://www.greaternoidaauthority.in

NOTE:
1. Please ensure to deposit these charges otherwise Authority will take appropraite action to recover the dues. Expenditure on recovery of above will be borne by you.
2. In case of any discrepancy please contact Water Bill Department.

***This is a computer generated report, hence require no signature.**

General Condition:

1. Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep.) of the financial year.
2. Rate of 12% annual interest till 28-MAR-2018 and 11% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payble for water charges afetr 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
3. Kindly make payment by using Online Portal.

Your's Sincerely

Manager (Jal)

TRUE COPY

31.01.2024.
Rebate 4% on interest only
MR. Narendra Tiwari.
(M) 8377911380.

PERFORMA INVOICE/CHALLAN

(This is not a Tax Invoice/Tax invoice will be issued by GNIDA)

(Original for Receipent-Applicant Copy/GNIDA Copy/Finance Copy/Bank Copy)

Supplier Details-

1. Date of Invoice:

2. Invoice no:

3. Name: Greater Noida Industrial Development Authrity

4. Address: Gamma-II, Greater Noida City (G.B. Nagar)
Plot No.-1, K.P.-IV, Greater Noida City, (G.B.Nagar)

5. GSTIN: 09AAALG0129L1Z6

Receiver Details-

Name: Samridhi Realty Homes PVT. LTD.
438, Jagriti Enclave, Delhi- 110092

Address:

GSTIN: .....(Optional)

Property Detail Plot No. DV. GH-09D, Size= 27,987

Allotment No. BRS 031000034

Location: Sec-Techzone IV, Greater Noida

Category* ..... File Ref. No. .....

*Residential/Industrial/Commercial/Institutional

S.No.	Description of Services	SAC code	Exempt Value	Taxable Value (Rs.)	CGST		SGST		IGST		Total Value (Rs.)
					Rate (%)	Rs.	Rate(%)	Rs.	Rate(%)	Rs.	
1	Allotment Money	997211			9%		9%		-	-	
2	Additional Compensation Recovery	997211			9%		9%		-	-	
3	Abadi Plot Development Charges	999799			9%		9%		-	-	
4	Additional Course Fees	999799			9%		9%		-	-	
5	B.O.T. Jan Suvidha Charges	998366			9%		9%		-	-	
6	C.I.C.Charges	999799			9%		9%		-	-	
7	C.I.S.Charges	999799			9%		9%		-	-	
8	Cattle Shed Charges	999799			9%		9%		-	-	
9	Community Centre Booking Charges	997211			9%		9%		-	-	
10	Completion Fees	999799			9%		9%		-	-	
11	Compounding Fee	999799			9%		9%		-	-	
12	Construction without Revalidation Fee	999799			9%		9%		-	-	
13	Conversion Charges	999799			9%		9%		-	-	
14	Documentation Charges	999799			9%		9%		-	-	
15	Drain Charges	999799			9%		9%		-	-	
16	Duplicate Drawing Charges	999799			9%		9%		-	-	
17	Duplicate Map Senction Charges	999799			9%		9%		-	-	
18	Excess Area Amount (One time)	997211			9%		9%		-	-	
19	Excess Area Amount	997212			9%		9%		-	-	
20	Excess Cost One Time	997212			9%		9%		-	-	
21	Excess Construction Cost	999799			9%		9%		-	-	
22	Electric Telephone Pipe Charges	999799			9%		9%		-	-	
23	Excess Area Conv.Charges	999799			9%		9%		-	-	
24	Excess Area Lease Rent	997211			9%		9%		-	-	
25	F.A.R.Purchasable	999799			9%		9%		-	-	
26	Flat Increase Cost	997211			9%		9%		-	-	
27	Grass Cutting Charges	999799			9%		9%		-	-	
28	Installment	997211			9%		9%		-	-	
29	Inspection Charges	999799			9%		9%		-	-	
30	Joint Name Processing Fees	999799			9%		9%		-	-	
31	Late Penalty (Construction)	999799			9%		9%		-	-	
32	Late Penalty (Functional)	999799			9%		9%		-	-	
33	Late Penalty (Lease)	999799			9%		9%		-	-	
34	Late Penalty (Possesion)	999799			9%		9%		-	-	
35	Late Penalty (Registration)	999799			9%		9%		-	-	
36	Late Registry (Penalty)	999799			9%		9%		-	-	
37	Layout Charges	999799			9%		9%		-	-	
38	Lease Deed Penalty	999799			9%		9%		-	-	
39	Lease Rent (Annual)	997211			9%		9%		-	-	
40	Lease Rent (One Time)	997211			9%		9%		-	-	
											Please Turn Over

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S.No.	Description of Services	SAC code	Exempt Value	Taxable Value (Rs.)	CGST Rate (%)	CGST Rs.	SGST Rate(%)	SGST Rs.	IGST Rate(%)	IGST Rs.	Total value (Rs.)
41	Location Charges	999799			9%		9%		-	-	
42	Malwa Charges	999799			9%		9%		-	-	
43	Master Plan Document Charges	999799			9%		9%		-	-	
44	Mordgage Permission Fees	999799			9%		9%		-	-	
45	Mutation Permission Fees	999799			9%		9%		-	-	
46	One Time Premium	997211			9%		9%		-	-	
47	Parking Charges	996743			9%		9%		-	-	
48	Penal Interest				9%		9%		-	-	
49	Plan Processing Fees	999799			9%		9%		-	-	
50	Processing Fees	999799			9%		9%		-	-	
51	Purchasable Ground Coverage	999799			9%		9%		-	-	
52	Rain Water Harvesting	999799			9%		9%		-	-	
53	Ramp Charges	999799			9%		9%		-	-	
54	R.T.I.Fee	999799			9%		9%		-	-	
55	Registration Money	997211			9%		9%		-	-	
56	Receipts from Hoarding/ Advertisement	998366			9%		9%				
57	Rent Commercial Shops/Office and Others	997212			9%		9%		-	-	
58	Rent Permission Charges	999799			9%		9%		-	-	
59	Reservation Money	997211			9%		9%		-	-	
60	Restoration Charges (Registration)	999799			9%		9%		-	-	
61	Revalidation Charges	999799			9%		9%		-	-	
62	Revised Layout Fees	999799			9%		9%		-	-	
63	Revision Charges	999799			9%		9%		-	-	
64	Revival Charges	999799			9%		9%		-	-	
65	Sale of Brouchers (New Scheme)	999799			9%		9%		-	-	
66	Sale of Forms/Building By-Laws etc.	999799			9%		9%		-	-	
67	Sewer Connection Charges	999799			9%		9%		-	-	
68	Site Visit Charges	999799			9%		9%		-	-	
69	Singage Charges	998366			9%		9%		-	-	
70	Temporary Canopy Charges	999799			9%		9%		-	-	
71	Temporary Structure Fees	999799			9%		9%		-	-	
72	Tenders Forms Sale	999799			9%		9%		-	-	
73	Time Extension Charges	999799			9%		9%		-	-	
74	Transfer Charges	999799			9%		9%		-	-	
75	Transfer Forms Fee	999799			9%		9%		-	-	
76	Texi Stand Charges	997211			9%		9%		-	-	
77	UN Senctional Area Amount	999799			9%		9%		-	-	
78	Unipol Charges	998366			9%		9%		-	-	
79	Vacant Plot Booking Charges	997211			9%		9%		-	-	
80	Water Connection Charges	999799			9%		9%		-	-	
81	OTHERS - ~~Advanced~~ (Please Specify) Water Bill			10,27,800/-	9%	–	9%	–	-	-	10,27,800/-
	Total Rs.										

Grand Total 10,27,800/-

Invoice Value (Inwords) Ten Lakh Twenty Seven thousand Eight hundred only/-

Amount subject to Reverse charge

D.D. No. ....526162.... Date 20.02.2018 Amount ...10,27,800/-

Drawn on Bank ...SBI Bank.... Branch ....Anand vihar

Bank Seal

Name of Signatory Anurag Agarwal

Designation

Date

Amt will be credited to A/c of GMDA after clearing the cheque/DD

20/7/2018

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(51)

ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण

प्रतिलिपि

आवेदनकर्त्ता

जल शुल्क के चालान फार्म
(तीन कापी में भरा जाना चाहिए)
CANARA BANK A/C No/2807101001551

1. योजना का नाम / सैक्टर Samridhi Grand Avenue
2. सैक्टर Techzone ब्लाक IV प्लाट / फ्लैट नं0 DV-GH-09D
3. आवंटन संख्या BRS031000034 प्लाट क्षेत्रफल 27,989 Sq.mtr
4. आवंटी का नाम Samridhi Realty Homes PVT. LTD.
5. मीटर के अनुसार रीडिंग
   पूर्व में की गई रीडिंग ..... दिनांक .....
   वर्तमान में की गई रीडिंग ..... दिनांक .....
   रीडिंग के अनुसार देय राशि 4,84,357.00

क्षेत्र / फ्लैट वर्ग मी.	न्यूनतम शुल्क प्रतिमाह रू0	रीडिंग दर रू0 4.00 प्रति किलोलीटर आवासीय क्षेत्र के लिये अन्य क्षेत्र के लिये रू0 5.00 प्रति किलोलीटर	रीडिंग के अनुसार शुल्क की गणना	भुगतान की जाने वाली राशि (कोलम 2 एवं 4 जो भी अधिक हो)
1	2	3	4	5
60 वर्ग मी. तक				
61 वर्ग मी. से 120 वर्ग मी.				
121 वर्ग मी. से 200 वर्ग मी.				
201 वर्ग मी. से 350 वर्ग मी.				
351 वर्ग मी. से 500 वर्ग मी.				
501 वर्ग मी. से 1000 वर्ग मी.				

6. देय राशि 4,85,000/-

क्रमांक सं0	दिनांक	माह	वर्ष	धनराशि
	01.01.2020			4,85,000/-

7. जमाकर्त्ता द्वारा भरा जाएगा

	Lac	Thousand	Hundred	Unit
Rs.	Four	Eighty Five	-	-

बैंक ड्राफ्ट नं0 011269 दिनांक 01.01.2020 रू0 4,85,000/- देय बैंक Hdfc Bank
शाखा Anand vihar संलग्न है।

जमाकर्त्ता के हस्ताक्षर
(फोन 9643335456)

8. CASH DETAILS

Rs. 2000 x =		
Rs. 500 x =		
Rs. 200 x =		
Rs. 100 x =		
Rs. 50 x =		
Rs. 20 x =		
Rs. 10 x =		
Rs. 5 x =		
Rs. 2 x =		
Rs. 1 x =		
TOTAL		

वसूली होने पर आवेदक के खाते में जमा किया जायेगा
Payee's A/c will be credited on realisation.
कृते केनरा बैंक/For CANARA BANK
वरिष्ठ प्रबन्धक/Senior Manager
गामा-1, ग्रेटर नोएडा/Gama-1, Greater Noida
केनरा बैंक CANARA BANK
02 JAN 2020

9. TO BE FILLED IN BY THE RECEIVING AUTHORITY / BANK.
Received Rs..... IN CASE/BANK DRAFT as stated above at risk cost and responsibility of depositer. In where the cancellation proceeding have been undertaken, the deposit of above amount will not entitle the depositor to claim any benefit on account of the above deposit made. The right of GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY is received to initiate further action as is admissible under the rule and regulations. Any unauthorized payment remitted are liable to be forfeited by the GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY.
Above deposit credited Greater Noida A/C No. ..... on .....

Canara Bank, Gamma - 1, Greater Noida
Tel.: 0120-2322631, 2322746

Signature of Receiving Authority

Online Payment Receipt

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 01,SECTOR KNOWLEDGE,PARK IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
Fax:0120-2326334/2326145 Ph.:0120-2326335/6/7/2326150/1/2/3/4/5
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Allottee Detail

Allotment Number:	BRS03/1000034
Name of Allottee:	M/S. SAMRIDHI REALTY HOMES PVT. LTD.
Scheme Code:	BRS03/10
Plot/Flat No.:	DV-GH-09D
Sector:	NA
Plot Size:	27989
Telephone No. for Communication:	9643334236
Email- ID	ANURAG.AGARWAL@SAMRIDHIREALTY.COM

Payment Detail

Payment Received At:	ICICI BANK
Payment Mode:	NET_BANKING_ICICI
Payment Transaction No:	TRN4986352247
Payment Date:	22-07-2023 5:24PM

Name of Code(Pay Type)	Date & Time		Deposit Amount (in Rs.)
Water Bill - Water Bill (SAC CODE :0)	22-07-2023 5:24PM		1821000.00
		CGST (9%):	0.00
		SGST(9%):	0.00
		Grand Total:	1821000.00

SCHEDULE OF CHARGES :

1. Payment subject to realization.
2. Bank charges as applicable.

Receiving Authority of Bank

Bank Seal

(This is Computer generated statement and does not require a signature)

22/07/2023 5:36 PM

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Gmail

Rakesh Kumar <rakeshjadon98@gmail.com>

Reply R-42

1 message

Rakesh Kumar <rakeshjadon98@gmail.com> Sat, Apr 6, 2024 at 5:01 PM
To: "ruchinmehra@gmail.com" <ruchinmehra@gmail.com>
Cc: Madhur <madhur@amsassociates.co.in>

Dear Sir
PFA Copy of reply of Behalf of respondent No.42

In The Matter of Prasoon Pant & Anr Vs MOEF
O.A No.392 of 2022

Regard

Rakesh Jadon Clerk of Mr. Madhur Dhingra Adv

Reply Respondent NO 42.pdf